

21

**COMMITTEE ON
GOVERNMENT ASSURANCES
(2015-2016)**

SIXTEENTH LOK SABHA

TWENTY FIRST REPORT

REQUESTS FOR DROPPING OF
ASSURANCES
(NOT ACCEDED TO)

(Presented to Lok Sabha on 30 November, 2015)



**LOK SABHA SECRETARIAT
NEW DELHI**

November, 2015/Kartika, 1937 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*
(2014-2015)

Dr. Ramesh Pokhriyal “Nishank” — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri E. Ahamed
4. Shri Anto Antony
5. Prof. (Dr.) Sugata Bose
6. Shri Narayanbhai Bhikhabhai Kachhadia
7. Shri Bahadur Singh Koli
8. Shri Prahlad Singh Patel
9. Shri A.T. Nana Patil
10. Shri C. R. Patil
11. Shri Sunil Kumar Singh
12. Shri Tasleemuddin
13. Shri K.C. Venugopal
14. Shri S.R. Vijay Kumar
15. Shri Tariq Anwar**

SECRETARIAT

- | | | |
|-------------------------|---|----------------------------|
| 1. Shri R.S. Kambo | — | <i>Joint Secretary</i> |
| 2. Shri U.B.S. Negi | — | <i>Director</i> |
| 3. Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 4. Shri Kulvinder Singh | — | <i>Committee Officer</i> |

* The Committee was constituted *w.e.f.* 01 September, 2014 *vide* Para No. 633 of Lok Sabha Bulletin Part-II dated 02 September, 2014.

** Nominated to the Committee *vide* Para No. 1281 of Lok Sabha Bulletin Part-II dated 05 February, 2015.

COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*
(2015-2016)

Dr. Ramesh Pokhriyal “Nishank” — *Chairperson*

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8. Shri Bahadur Singh Koli
9. Shri Prahlad Singh Patel
10. Shri A.T. Nana Patil
11. Shri C. R. Patil
12. Shri Sunil Kumar Singh
13. Shri Taslumuddin
14. Shri K.C. Venugopal
15. Shri S.R. Vijay Kumar

SECRETARIAT

- | | | |
|-------------------------|---|----------------------------|
| 1. Shri R.S. Kambo | — | <i>Joint Secretary</i> |
| 2. Shri S.C. Chaudhary | — | <i>Director</i> |
| 3. Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 4. Shri S.L. Singh | — | <i>Deputy Secretary</i> |

* The Committee has been re-constituted *w.e.f.* 01 September, 2015 *vide* Para No. 2348 of Lok Sabha Bulletin Part-II dated 31 August, 2015.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Twenty first Report of the Committee on Government Assurances.

2. The Committee (2014-15) at their sitting held on 21 July, 2015 *inter-alia* considered Memoranda Nos. 111 to 151 containing requests received from the various Ministries/Departments for dropping of pending assurances and decided to pursue 22 assurances.

3. At their sitting held on 12 August, 2015, the Committee (2014-15) considered and adopted their Twenty-First Report but the same could not be presented to the House due to paucity of time. Accordingly, the Committee (2015-16) at their sitting held on 19 November, 2015 reconsidered and adopted their Twenty-First Report without further amendments.

4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

NEW DELHI;
19 November, 2015
28 Kartika, 1937 (Saka)

DR. RAMESH POKHRIYAL "NISHANK",
Chairperson,
Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc. Ministers sometimes give assurances, undertakings or promises either to consider a matter, taken action or furnish information to the House at some later date. An assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry is unable to implement the assurances within the prescribed period of three months, they are required to seek extension of time. In case, the Ministry finds it difficult in implementing the assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the assurances and such requests are considered by the Committee on merits and decisions taken to drop an assurance or otherwise.

2. The Committee on Government Assurances (2014-15) considered the following requests received from Ministries/Departments for dropping of assurances at their sitting held on 21 July, 2015:—

| Sl. No. | SQ/USQ No. & Date | Ministry | Subject |
|---------|--|-----------------------|--|
| 1. | USQ No. 2516 dated 28.03.2012 | Civil Aviation | Airport Expansion Projects (Appendix I) |
| 2. | USQ No. 3213 dated 12.12.2012 | Civil Aviation | Navi Mumbai Airport (Appendix II) |
| 3. | USQ No. 4053 dated 19.12.2011 | Commerce and Industry | Cardamom Processing Centres (Appendix III) |
| 4. | USQ No. 1024 dated 30.07.2010 | Finance | Draft Audit Bill (Appendix IV) |
| 5. | USQ No. 1006 dated 05.08.2011 | Finance | DTAA with Mauritius (Appendix V) |
| 6. | USQ No. 2379 dated 25.07.2014 | Finance | DTAA Amendment (Appendix VI) |
| 7. | USQ No. 29 dated 22.11.2011 | Home Affairs | Incentive to Employees in LWE Districts (Appendix VII) |
| 8. | USQ No. 35 dated 13.03.2012 USQ No. 2897 dated 27.08.2013 | Home Affairs | Prosecution in bomb blast cases Working of NIA respectively (Appendix VIII) |

| Sl. No. | SQ/USQ No. & Date | Ministry | Subject |
|---------|-------------------------------|-----------------------------|---|
| 9. | USQ No. 1327 dated 13.08.2013 | Home Affairs | Revival of Sikh Militancy (Appendix IX) |
| 10. | USQ No. 2842 dated 27.08.2013 | Home Affairs | Security of Political Workers (Appendix X) |
| 11. | USQ No. 1948 dated 17.12.2013 | Home Affairs | Conviction of Italian Marines (Appendix XI) |
| 12. | USQ No. 3134 dated 11.02.2014 | Home Affairs | Utilization of funds by NGOs (Appendix XII) |
| 13. | USQ No. 5587 dated 07.09.2011 | Human Resource Development | Publishing as Small Scale Sector (Appendix XIII) |
| 14. | USQ No. 4574 dated 21.02.2014 | Petroleum & Natural Gas | Reassessment of Hydrocarbon Resources (Appendix XIV) |
| 15. | USQ No. 3110 dated 19.08.2011 | Power | Hydro Projects in North-Eastern States. (Appendix XV) |
| 16. | USQ No. 4583 dated 20.12.2012 | Power | Power Projects on River Yamuna (Appendix XVI) |
| 17. | USQ No. 3809 dated 25.08.2011 | Railways | ROB at Tori Station (Appendix XVII) |
| 18. | USQ No. dated 3852 25.08.2011 | Railways | New Railway line in Uttarakhand (Appendix XVIII) |
| 19. | USQ No. 2991 dated 12.08.2010 | Railways | Completion of Railway Tracks (Appendix XIX) |
| 20. | USQ No. 1849 dated 09.03.2010 | Road Transport and Highways | Enactment of New Road Transport Act (Appendix XX) |
| 21. | USQ No. 2050 dated 19.08.2013 | Road Transport & Highways | Irregularities in NH Projects (Appendix XXI) |

| Sl. No. | SQ/USQ No. & Date | Ministry | Subject |
|---------|-------------------------------|-----------------|---|
| 22. | USQ No. 445 dated 26.04.2013 | Women and Child | Protection of Women's Rights Committee on status of Women |
| | USQ No. 5276 dated 26.04.2013 | Development | (Appendix XXII) |

3. The details of the assurances arising out of the replies and the reasons(s) advanced by the Ministries/Departments for dropping of the assurance are given in Appendices-I to XXII.

4. The Minutes of the sitting of the Committee, where under the requests for dropping of the assurances, were considered, are given in Appendix-XXIII.

5. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping the assurances. The Committee desire that the Government should take note of the observations/recommendations of the Committee, as contained in Annexure-II to Appendix-XXIII and take appropriate action, for the implementation of the assurance expeditiously.

NEW DELHI;
19 November, 2015
 28 Kartika, 1937 (Saka)

DR. RAMESH POKHRIYAL "NISHANK",
Chairperson,
Committee on Government Assurances.

APPENDIX-I

MEMORANDUM No. 111

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 2516 dated 28.03.2012, regarding "Airport Expansion Projects".

On 28 March, 2012 Shri P. Kumar, M.P. addressed an Unstarred Question No. 2516 to the Minister of Civil Aviation. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Civil Aviation *vide* O.M. No. H-11016/19/2012-AAI dated 31 October, 2014 and 6th January, 2014 have requested to drop the assurance on the following grounds:—

"That Hon'ble Minister while replying to the above mentioned question had not given any assurance and only provided the factual position and the response/status of the concerned State Government on the land issues. Development of various airports in the country is a continuous process. At a certain point of time, one or another airport is being taken up for development considering various aspects. Availability of land is a basic requirement for development of any airport. Airport projects may take several years for final completion depending on the availability of land free of cost and free from all encumbrances or acquisition of land which may involve eviction/payment of compensations to its occupants and other formalities like conducting studies to find suitability of land, availability of funds and other Government policies. It is upto the interest of concerned State Government to provide requisite land which depends upon various internal dynamics of the State, which are beyond control of Central Government. The Hon'ble Minister while replying to the above question, did not give any explicit undertaking or assurance stating that the land will be acquired within a timeframe nor the Hon'ble Member had sought such an assurance and only stated the factual positions/status. The reply given is complete in itself and no further action lies in this Ministry in this regard. The required action is pending from State Government side to hand over the land and Ministry of Civil Aviation has no action in this regard. It is, therefore, requested that matter may not be taken as assurance against Ministry of Civil Aviation and the same may please be dropped from the list of assurance.

4. In view of the above, the Ministry, with the approval of Minister of State for Civil Aviation, have requested to drop the above assurance.

The Committee may consider.

Dated: 17.7.2015
New Delhi.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA UNSTARRED QUESTION NO. 2516
ANSWERED ON 28.03.2012

Airport Expansion Projects

2516. SHRIP. KUMAR :

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Airport Authority of India (AAI) has requested various States including the State of Tamil Nadu to provide land for airport expansion projects;
- (b) if so, the details thereof, location-wise during each of the last three years;
- (c) the reaction of the State Government thereto;
- (d) whether the Government proposes to increase the flight activities from various airports in the country including Trichy airport in Tamil Nadu;
- (e) if so, the details thereof, location-wise; and
- (f) the steps taken by the Government in this regard?

ANSWER

THE MINISTER OF CIVIL AVIATION (SHRIAJIT SINGH): (a) Yes, Madam.

(b) & (c) The details are at Annexure.

(d), (e) & (f) Government has laid down route dispersal guidelines with a view to achieve better regulation of air transport services taking into account the need for air transport services of different regions of the country including North-East region. It is however, up to the airlines to provide air services to specific places including Pantnagar depending upon the traffic demand and commercial viability. As such airlines are free to operate anywhere in the country subject to compliance of route dispersal guidelines issued by the Government.

ANNEXURE

LAND ISSUES PENDING WITH STATE GOVERNMENT

| States | Airport | Land Projected (in Acres) | Reaction of the State Government |
|----------------|-------------|------------------------------|-------------------------------------|
| Andhra Pradesh | Vijayawada | 465 | Positive |
| | Tirupati | 424.95 | Positive |
| | Rajahmundry | 966 | Positive |
| | Kadapa | 37.01 | Positive |
| | Warrangal | 435 | Under Consideration |

| States | Airport | Land Projected (in Acres) | Reaction of the State Government |
|---------------------------------|-------------------------------|----------------------------------|---|
| Andaman & Nicobar Islands | Port Blair | 15.50 | Partially Positive |
| Assam | Guwahati | 215.25 | Under consideration |
| | Dibrugarh | 227.2 | Negative |
| | Jorhat (CE) | 77+9 | 77 acres Negative + partially positive |
| | Lilabari (North Lakhimpur) | 25 | Positive |
| Arunachal Pradesh | Daparizo | 34.3 | No response |
| Bihar | Gaya | 200 | Positive |
| | Patna | 227 & Shifting of Rly. Track | Under Consideration & Shifting of Rly. Track not viable |
| Chhattisgarh | Raipur | 2206 | Under Consideration |
| Gujarat | Ahmedabad | 67.289 | Under Consideration |
| | Bhavnagar | 490.36 | Under Consideration |
| | Porbandar | 275.9 | Under Consideration |
| | Rajkot | 51.9 | No Response |
| | Surat | 2631.6 | Positive |
| | Jamnagar | 17.38 | 03.09.2010 |
| | Kandla | 232 | Under Consideration |
| Goa | Goa | 20 | Positive |
| Himachal Pradesh | Kangra | 26 | No Response |
| Jammu & Kashmir | Jammu | 138 | Positive |
| Jharkhand | Ranchi | 582 | Positive |
| | Deoghar | 53.41675 | Positive |
| Karnataka | Mysore | Balance 122 + diversion of NH | Under Consideration |
| | Hubli | Balance 27 | Positive |
| | Belgaum | 370 | Positive |
| | Mangalore | 55.19 | Positive |
| Kerala | Calicut | 137 | Positive |
| | Trivandrum | 169.5 | Positive |
| Lakshadweep | Agatti | 9+1=10 | Positive |

| States | Airport | Land Projected (in Acres) | Reaction of the State Government |
|--------------------|----------------|------------------------------|-------------------------------------|
| Maharashtra | Akola | 174.67 | Under Consideration |
| | Aurangabad | 244.98 | Under Consideration |
| Madhya Pradesh | Indore | 2541.8 | Under Consideration |
| | Jabalpur | 469 | Positive |
| Meghalaya | Tura | 1.56.5 | No Response |
| 2. Operating cost | | | |
| Nagaland | Dimapur | 278.78 | Negative |
| Odisha | Bhubaneswar | 132 | No response |
| | Jharsuguda | 412.5 | Positive |
| Rajasthan | Jaipur | 60 | Under Consideration |
| | Bikaner | 50 | Under Consideration |
| | Udaipur | 145 | Under Consideration |
| | Kishangarh | 442 | Under Consideration |
| Tamil Nadu | Kota | 14 | Response awaited |
| | Coimbatore | 594 | Positive |
| | Tiruchirapalli | 439 | Positive |
| | Madurai | 610 | Positive |
| | Salem | 563 | Under Consideration |
| | Tuticorin | 586 | Positive |
| | Vellore | 1046 | Under Consideration |
| Tripura | Chennai | 15.604.81 | Positive |
| | Agartala | 303 | Partially Positive |
| | Kamalpur | 50.5 | No response |
| Uttarakhand | Dehradun | 167 | Under Consideration |
| | Pantnagar | 176 | Positive |
| Union Territory | Port Blair | 71 | Negative |
| | Pondicherry | Balance 386 | Positive |

| States | Airport | Land Projected (in Acres) | Reaction of the State Government |
|-------------|----------|------------------------------|--|
| West Bengal | Bagdogra | 118+23 | For 118 acres negative+ Partially positive for 23 acres |
| | Behala | 38.35 | No Response |
| | Malda | 61 | No Response |

APPENDIX II

MEMORANDUM NO. 113

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3213 dated 12.12.2012, regarding "Navi Mumbai Airport".

On 12 December, 2012 Shri Marotrao Sainuji Kowase M.P. addressed an Unstarred Question No. 3213 to the Minister of Civil Aviation. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Civil Aviation *vide* O.M. No. H-11016/42/2012-AD dated 22 July, 2013 have requested to drop the assurance on the following grounds:—

"That the Government of India has already granted 'in principle' approval to the proposal of Government of Maharashtra for setting up of a new Greenfield airport at Navi Mumbai in Maharashtra, and this has been reflected in the answer given to the question. Government of India has also constituted a project Management and Implementation Committee under the Chairmanship of Chief Secretary, Government of Maharashtra for developing the airport. Therefore, this Ministry feels that the answer given to the question does not constitute an assurance. Hence it is requested, that the matter be placed before the Committee of Assurances for dropping it from the list of assurances pending in the name of this Ministry."

4. In view of the above, the Ministry, with the approval of Minister of State for Civil Aviation, have requested to drop the above assurance.

The Committee may consider.

Dated: 17.7.2015
New Delhi.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA UNSTARRED QUESTION NO. 3213
ANSWERED ON 12.12.2012

Navi Mumbai Airport

3213. SHRI MAROTRAO SAINUJI KOWASE:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether any proposal has been received by the Union Government from the Government of Maharashtra pertaining to Navi Mumbai International Airport;

(b) if so, the status of the said proposal as on date along with the reasons for delay, if any, in this regard; and

(c) the time by which the said proposal is likely to be finalised?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a), (b) & (c) Government of India has granted 'in principle' approval to the proposal of Government of Maharashtra for setting up of a new greenfield airport at Navi Mumbai in Maharashtra.

APPENDIX III

MEMORANDUM NO. 114

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 4053 dated 19.12.2011, regarding "Cardamom Processing Centres".

On 19 December, 2011 S/Shri K.P. Dhanapalan and Shri P.T. Thomas, M.Ps. addressed an Unstarred Question No. 4053 to the Minister of Commerce and Industry. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Commerce and Industry within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Commerce and Industry (Department of Commerce) *vide* O.M. No. 4/17/2012-EP (Agri. 5) Plant-D dated 22 August, 2014 have requested to drop the assurance on the following grounds:—

"That the proposal for establishment of a separate Cardamom Price Stabilization Fund (CPSF) was considered by this department and it was felt/decided that formation of a separate commodity specific fund including Cardamom Price Stabilization Fund may not be viable in terms of operational costs etc. Therefore, instead of all plantation sectors/sub-sectors having separate Price Stabilization Fund, it would be better to include these sectors/plantation in the restructured PSF Scheme, with augmented corpus of PSFT. It is, therefore, requested to drop the above Assurance due to non-feasibility of a separate fund for cardamom."

4. In view of the above, the Ministry with the approval of Minister of State in the Ministry of Commerce and Industry have requested to drop the above assurance.

The Committee may consider.

Dated: 17.7.2015
New Delhi.

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
LOK SABHA UNSTARRED QUESTION NO. 4053
ANSWERED ON 19.12.2011

Cardamom Processing Centres

4053. SHRI K.P. DHANAPALAN:

SHRI P.T. THOMAS:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of the cardamom processing centres in the country, State-wise and area-wise;

(b) whether there are any fresh proposals for setting up new processing centres for cardamom and if so, the details thereof;

(c) the details of the likely impact of the new processing centre on the next export of cardamom;

(d) whether the Government has received any representation for creation of a separate fund for cardamom and if so, the reaction of the Government in the matter;

(e) whether there has been a substantial fall in the cardamom price recently; and

(f) if so, the steps taken by the Government to help the cardamom cultivation?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): (a) Spices Board has established only one Cardamom Processing Centre at Spice Park in Puttady, Idukki District of Kerala which is the major production centre of Cardamom in the country.

(b) No, Madam.

(c) The processing facilities available in the Spices Park, Puttady such as cleaning, grading and color sorting will help the exporters in achieving higher value addition in the export market. Export of cardamom from India during the last three years and the current year are given below:—

| Year | Quantity (MT) | Value (Rupees Lakh) |
|----------------------------|---------------|---------------------|
| 2008-09 | 750 | 4726.50 |
| 2009-10 | 1975 | 16570.25 |
| 2010-11 | 1175 | 13216.25 |
| 2011-12 (April-October) | 2300 | 19574.63 |

(d) Yes, Madam. Cardamom Farmers' Association has requested for creation of Cardamom Price Stabilization Fund. Its feasibility (of inclusion of cardamom in the existing Price Stabilization Fund Trust) is being examined.

(e & f) Yes, Madam. In order to ensure remunerative prices for the cardamom growers, the Government has introduced e-auction for cardamom for making the auction system more transparent and ensuring better prices for cardamom farmers. A Spice Park has been set up at Puttady in Kerala exclusively for cardamom and pepper with facilities for cleaning, grading, colour sorting, packing and warehousing. Moreover, the Government through Spices Board is implementing various schemes like Replanting & Rejuvenation of cardamom plantations, Planting material production, irrigation & land development, post-harvest improvement activities like construction of curing houses, improved cardamom curing devices, etc.

APPENDIX IV

MEMORANDUM NO.118

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1024 dated 30 July, 2010 regarding "Draft Audit Bill".

On 30 July, 2010 Shri Sushil Kumar Singh M.P., addressed an Unstarred Question No. 1024 to the Minister of Finance. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Finance within three months from the date of the reply. The assurance is yet to be implemented.

3. The Ministry of Finance *vide* O.M. 8(8)-B(R)/2010 dated 13 January, 2012 had requested to drop the assurance on the following grounds:—

"That the subject matter of the instant assurance is one of the issues contained in the proposed Draft Bill of C&AG on 'Audit of Public Money and C&AG's (DPC) Act, 2010.' This Ministry had furnished specific comments to C&AG on the proposed Draft Bill soliciting their views/comments for amendments to the existing C&AG Act instead of replacing it with a new law. Accordingly, C&AG's office have sent a revised Draft Bill, *i.e.* C&AG's (Duties, Powers and Conditions of Services) Amendment Act, 2011, proposing therein changes/deletions in the existing Act. The revised Draft Bill is being actively examined in consultation with concerned Ministries/Departments and the State Governments. Therefore, the fulfillment of the assurance would take considerable time."

4. The above request was not acceded to by the Committee at their sitting held on 20 July, 2012 & the Committee accordingly presented its 24th Report (15th Lok Sabha) on 04 September, 2012 *inter alia* recommending that the Draft Bill Comptroller and Auditor General's (Duties, Powers and Conditions of Services) Amendment Act, 2011 be expedited.

5. However, the Ministry of Finance *vide* O.M. 8(8)-B(R)/2010 dated 19 January, 2015 had again requested to drop the assurance on the following grounds:—

"That the subject matter of the instant assurance is one of the issues contained in the proposed Draft Bill of C&AG on Audit of Public Money and C&AG's (DPC) Act, 2010. This Ministry had furnished specific comments to C&AG on the proposed Draft Bill soliciting their views/comments for amendments to the existing C&AG Act instead of replacing it with new law. Accordingly, C&AG's office have sent a revised Ddraft Bill, 2011 *i.e.* C&AG's (Duties, Powers and Conditions of Services). The revised Draft Bill is being actively examined in consultation with concerned assurance would either not be feasible or would take considerable time due to impending administrative/political circumstances. It is pertinent to mention that recently, the

Lok Sabha Secretariat has *vide* O.M. No. 36 report/11/12/2013-CGA, dated 13.02.2014, forwarded a copy of the 36th Report of the Committee on Government Assurances regarding dropping of the Assurance, presented on 11.02.2014. According to the said Report, the Assurance relating to Lok Sabha USQ No. 5073 for 27.08.2010 the similar subject matter *i.e.* regarding amendment of CAG (DPC) Act, 1971 has been dropped. It is reiterated that as no Assurance was given by the Ministry in the reply to the said Question, the decision for treating it as an "Assurance" may be reconsidered. It is, therefore, requested that this Assurance may please be deleted from the list of Assurances. The matter may kindly be placed before the Committee on Government Assurances for reconsideration in the light of the 36th Report of the Committee on Government Assurances."

6. In view of the above, the Ministry, with the approval of the Minister of State for Finance, have requested to drop the above assurance.

The Committee may reconsider.

Dated: 17.7.2015
New Delhi.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 1024
ANSWERED ON 30.07.2010

Draft Audit Bill

1024. SHRI SUSHIL KUMAR SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Finance Ministry is holding back a comprehensive draft audit bill;
- (b) if so, since when the draft was completed;
- (c) the main provisions incorporated in the bill;
- (d) the reasons for such an inordinate delay in submitting the bill for approval in Parliament; and
- (e) the time-frame by which the bill is likely to be placed in Parliament?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAEN MEENA): (a) to (e) No, Madam. A revised draft bill seeking to replace the existing Comptroller and Auditor General's (Duties, Powers and Conditions of Services) Act, 1971 by a new law titled 'Audit of Public Money and the Comptroller and Auditor General's (Duties, Powers and Conditions of Services) Act, 2010' has forwarded by C&AG office in June, 2010.

The main clauses of the draft bill seek to address, *inter alia*, issues related to the changed structures and processes of governance and pattern of outflows from the public exchequer, enforcement powers required to access records and information, and timely placement of Audit reports in Parliament/State Legislatures.

The proposals in the draft bill impacts various areas of governance and therefore, a process of consultation has been initiated with concerned Ministries/Departments and State Governments, on completion of which the bill is likely to be placed in Parliament.

APPENDIX V

MEMORANDUM NO. 119

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1006 dated 5 August, 2011 regarding "DTAA with Mauritius".

On 5 August, 2011 S/Shri P.C. Mohan, Kishnbhai V. Patel, Ramesh Bais & Pradeep Majhi, M.Ps., Addressed an Unstarred Question No. 1006 to the Minister of Finance. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Finance within three months from the date of the reply. The assurance is yet to be implemented. The Ministry has not sought any extension of time to fulfill the assurance.

3. The Ministry of Finance *vide* O.M. No. 439/05/2011-FTD-II dated 13 February, 2012 have requested to drop the assurance on the following grounds:—

"That the negotiations in respect of Double Tax Avoidance Agreement with other countries are bilateral and any change to that has to be agreed by both the countries. We have not given any assurance in the reply furnished to the Unstarred Question No. 1006. As this is a bilateral issue, it can't be implemented unilaterally by India. The discussions of JWG (Joint Working Group) were held earlier six times. Now recently it was convened during 21-23 December 2011 at Port Louis, Mauritius. During this meeting, no specific response was received from the mauritius side on proposed changes to the Double Taxation Avoidance Convention (DTAC). No unilateral assurance on proposed changes to DTAC can be given."

4. At its sitting held on 20 July, 2012 the Committee considered the above request of the Ministry and decided not to drop the assurance. The Committee accordingly presented its Twenty Fourth Report (15th Lok Sabha) on 04 September, 2012 *inter-alia* recommending that all out efforts be made to implement the assurance at the earliest.

5. However, the Ministry of Finance *vide* their O.M. No. 432/05/2011-FTD-II dated 27 November, 2012 has once again requested to drop the assurance on the following grounds:—

"A Joint Working Group comprising members from the Government of India and Government of Mauritius was constituted in 2006 to resolve the matter. Eight rounds of discussions have taken place so far, the last being during 22nd to 24th August, 2012. However, the issues could not be resolved. The next round of discussion is yet to be scheduled.

In view of above, the Committee on Government Assurances may kindly be requested to take note that it is a bilateral issue between two countries and,

therefore, it is not possible to implement proposed amendments to the DTAC with Mauritius unilaterally by India. In such circumstances, seeking extension for implementation of assurance may not serve the purpose since it is not possible to fix a time-frame for conclusion of the discussions. Therefore, the Committee may kindly be requested to reconsider our request to drop the above assurance."

6. In view of the above, the Ministry, with the approval of the Minister of State for Finance (Revenue), have requested to drop the above assurance.

The Committee may reconsider.

Dated: 17.7.2015
New Delhi.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO. 1006
ANSWERED ON 05.8.2011

DTAA With Mauritius

1006. SHRI P.C. MOHAN:
SHRI KISHNBHAI V. PATEL:
SHRI RAMESH BAIS:
SHRI PRADEEP MAJHI:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has found out some loopholes and revenue leakages in the Double Taxation Avoidance Agreement (DTAA) with Mauritius;

(b) if so, the details in this regard;

(c) whether the Union Government has taken the matter with the Government of Mauritius;

(d) if so, the details thereof and the reaction of the Government of Mauritius thereon; and

(e) the percentage of FDI inflow coming from Mauritius during each of the last three years in the country?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI S.S. PALANIMANICKAM):

(a) & (b) India-Mauritius Double Taxation Avoidance Convention (DTAC) provides for taxation of income from capital gains arising from sale of shares only in the country of residence of the investor. Thus, an investor routing his investments through Mauritius into India does not pay tax on capital gains in India. There is no tax on income from capital gains on sale of shares in Mauritius. Hence, such investor routing his investments through Mauritius into India does not pay any capital gains tax either in India or in Mauritius. Mauritius, thus became an attractive route for investment into India for residents of countries other than Mauritius. Accurate estimation of the volume of alleged 'revenue loss' is difficult as the tax on capital gains depends on the difference between the sale and purchase price, factor of cost inflation index, cost of transfer, the set off of loss suffered in one transaction against the gains in the other and the carried forward losses of earlier years. Since, the tax on capital gains for Mauritius based entities was exempt, a large number of them did not file the returns unless they had other streams of income as well. The exact amount of revenue loss due to non taxation of capital gains cannot be quantified.

(c) & (d) Government has proposed to review the India-Mauritius Double Taxation Avoidance convention (DTAC) to incorporate appropriate changes in the DTAC for prevention of treaty shopping and to strengthen the mechanism for exchange of information on tax matters between India and Mauritius. A Joint Working Group (JWG) comprising members from the Government of India and the Government of Mauritius was constituted in 2006 to *inter-alia*, put in place adequate safeguards to prevent misuse of the India-Mauritius DTAC. Six rounds of discussions have taken place so far. There was unwillingness on the part of Mauritius to co-operate in addressing this problem. However, recently it was agreed to convene the next meeting of the Joint Working Group on the Double Taxation Avoidance Convention. We have now proposed next round of discussion to which Mauritius is yet to respond.

(e) The percentage of FDI inflow coming from Mauritius during 2008-09, 2009-10 and 2010-11 is 41.01%, 40.16% and +35.96% respectively.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE

LOK SABHA UNSTARRED QUESTION NO. 2379
ANSWERED ON 25.07.2014

DTAA Amendment

2379. SHRI PASHUPATI NATH SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government proposes to bring about any amendment in Double Taxation Avoidance Agreement (DTAA) to find out details of black money deposited in the foreign countries;

(b) if so, the details of the said amendments;

(c) whether the said amendments are likely to result in getting complete information regarding black money deposited in the foreign countries as well as the concerned account holders thereof; and

(d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) & (b) During the last three to four years, and as a part of the ongoing process, a number of Double Taxation Avoidance Agreements (DTAAs) have been amended through amending Protocols or through re-negotiation of the DTAAs to bring the provisions on Exchange of Information to the International Standards. New DTAAs and Tax Information Exchange Agreements (TIEAs) with various countries/jurisdictions have also been signed.

Further, the Government of India has joined the Multilateral Convention in Tax Matters (Multilateral Convention) and SAARC Multilateral Agreement. The current status of these Exchange of Information Instruments, including the status of amending Protocols and re-negotiated DTAAs, as on 30th June, 2014, is as per Annexure. In addition, negotiations for entering into new DTAAs with Azerbaijan, Chile, Hongkong, Iran, Nigeria and Venezuela and negotiations for entering into new TIEAs with Costa Rica, Democratic Republic of Congo, Panama, Maldives, Saint Kitts & Nevis, Seychelles, Andorra, Anguilla, Antigua and Barbuda, Aruba, Barbados, Brunei Darussalam, Cook Islands, Curacao, Dominica, Dominican Republic, Faroe Islands, Greenland, Grenada, Honduras, Jamaica, Montserrat, Peru, Saint Lucia, Saint Vincent and the Grenadines, Samoa, Saint Martin, Turks and Caicos and Vanuatu are going on.

(c) & (d) Under the agreements conforming to the International Standards of Exchange of Information, information as is foreseeably relevant for administration or enforcement of the domestic laws concerning taxes in specific cases can be received from our treaty partners, including banking information.

APPENDIX VI

MEMORANDUM NO. 120

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 2379 dated 25.07.2014, regarding "DTAA Amendment".

On 25 July, 2014, Shri Pashupati Nath Singh, M.P. addressed an Unstarred Question No. 2379 to the Minister of Finance. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Finance within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Finance (Department of Revenue) *vide* O.M. No. F. No. 439/27/2014-FT&TR-III(2) dated 05.11.2014, have requested to drop the assurance on the following grounds:—

"That in the reply to parts (a) and (b) of the Unstarred Q.No. 2379, a factual position has been stated, that negotiations are underway with various countries for signing the DTAA's TIEAS. The process of entering into new DTAA's and TIEA's with various other countries are in the nature of bilateral negotiations. Such negotiations are a part of ongoing bilateral discussions with various countries for strengthening the relationship with those countries. Such a dialogue may or may not lead to any agreement which is required to be formalized. The time and manner in which the dialogue is carried out depends to a large extent also on the other party. It is submitted that negotiations do not imply that any specific action is required to be completed. In view of the above, it is requested that the Committee on Government Assurances may not treat the reply to part (a) and (b) Unstarred Q. No. 2379 as an assurance."

4. In view of the above, the Ministry, with the approval of Minister of State (Revenue) in the Ministry of Finance, have requested to drop the above assurance.

The Committee may consider.

New Delhi:

Dated: 17.7.2015

Annexure-India's tax treaties as on 30th June, 2014

| No. | Jurisdiction | Type of EOI agreement | Date signed | Date from which in force |
|-----|--------------|--|---------------------------------|-----------------------------|
| | Afghanistan | SAARC Multilateral Agreement | 13.11.2005 | 19.5.2010 |
| | | Double Taxation Avoidance Agreement ("DTAA") | 08.07.2013 | 4.12.2013 |
| | Albania | Multilateral Convention on Mutual Administrative Assistance in Tax Matters ("Multilateral Convention") | 1.3.2013 | 1.12.2013 |
| | Andorra | Multilateral Convention | 05.11.2013 | Not yet in force in Andorra |
| | Anguilla | Multilateral Convention | Extension by the United Kingdom | 01.03.2014 |
| | Argentina | Taxation Information Exchange Agreement ("TIEA") | 21.11.2011 | 28.01.2013 |
| | | Multilateral Convention | 03.11.2011 | 01.01.2013 |
| | Armenia | DTAA | 31.10.2003 | 09.09.2004 |
| | Aruba | Multilateral Convention | Extension by the Netherlands | 01.09.2013 |
| | | DTAA | 25.07.1991 | 30.12.1991 |
| | | Protocol | 16.12.2011 | 02.04.2013 |
| | Australia | Multilateral Convention | 03.11.2011 | 01.12.2012 |
| | | DTAA | 08.11.1999 | 05.09.2001 |
| | Austria | Multilateral Convention | 29.5.2013 | Not yet in force in Austria |
| | Bahamas | TIEA | 11.02.2011 | 01.03.2011 |
| | Bahrain | TIEA | 31.05.2012 | 11.04.2013 |
| | | DTAA | 27.08.1991 | 27.05.1992 |
| | | Protocol | 16.02.2013 | 13.06.2013 |
| | Bangladesh | SAAARC Multilateral | 13.11.2005 | 19.05.2010 |
| | Belarus | DTAA | 27.09.1997 | 17.07.1998 |
| | | DTAA | 26.09.1997 | 01.10.1997 |
| | Belgium | Multilateral Convention | 04.04.2011 | Not yet in force in Belgium |
| | Belize | TIEA | 18.09.2013 | 25.11.2013 |
| | | Multilateral Convention | 29.05.2013 | 01.09.2013 |
| | | TIEA | 07.10.2010 | 03.11.2013 |
| | Bermuda | Multilateral Convention | Extension by United Kingdom | 01.03.2014 |

| No. | Jurisdiction | Type of EOI agreement | Date signed | Date from which in force |
|-----|------------------------------|------------------------------|------------------------------|----------------------------|
| | Bhutan | SAARC Multilateral Agreement | 13.11.2005 | 19.05.2010 |
| | | DTAA | 04.03.2013 | Not yet in force |
| | Botswana | DTAA | 08.12.2006 | 30.01.2008 |
| | | Protocol | 15.10.2013 | Not yet in force |
| | Brazil | Multilateral Convention | 03.11.2011 | Not yet in force in Brazil |
| | British Virgin Islands | Multilateral Convention | Extension by United Kingdom | 01.03.2014 |
| | Bulgaria | DTAA | 26.05.1994 | 23.06.1995 |
| | | DTAA | 11.01.1996 | 06.05.1997 |
| | Canada | Multilateral Convention | 03.11.2001 | 01.03.2014 |
| | Cayman Islands | TIEA | 21.03.2011 | 08.11.2011 |
| | | Multilateral Convention | Extension by United Kingdom | 01.01.2014 |
| | | DTAA | 18.07.1994 | 21.11.1994 |
| | China | Multilateral Convention | 27.08.2013 | Not yet in force in China |
| | Chinese Taipei (Taiwan) | DTAA | 12.07.2011 | 12.08.2011 |
| | Chile | Multilateral Convention | 24.10.2013 | Not yet in force in Chile |
| | | DTAA | 13.05.2011 | Not yet in force |
| | Colombia | Multilateral Convention | 23.05.2012 | 01.07.2014 |
| | Costa Rica | Multilateral Convention | 01.03.2012 | 01.08.2013 |
| | Croatia | Multilateral Convention | 11.10.2013 | 01.06.2014 |
| | Curacao | Multilateral Convention | Extension by the Netherlands | 01.09.2013 |
| | Cyprus | DTAA | 13.06.1994 | 21.12.1994 |
| | Czech Republic | DTAA | 01.10.1998 | 27.09.1999 |
| | | Multilateral Convention | 26.10.2012 | 01.02.2014 |
| | | DTAA | 08.03.1989 | 13.06.1989 |
| | | Protocol | 10.10.2013 | Not yet in force |
| | Denmark ^[1] | Multilateral Convention | 27.05.2010 | 01.06.2011 |
| | Egypt (United Arab Republic) | DTAA | 20.02.1969 | 30.09.1969 |
| | | DTAA | 19.09.2011 | 20.06.2012 |

| No. | Jurisdiction | Type of EOI agreement | Date signed | Date from which in force |
|-----|---------------|-------------------------|---------------------------------|-------------------------------|
| | Estonia | Multilateral Convention | 29.05.2013 | Not yet in force in Estonia |
| | Ethiopia | DTAA | 25.05.2011 | 15.10.2012 |
| | Faroe Islands | Multilateral Convention | Extension by Denmark | 01.06.2011 |
| | Fiji | DTAA | 30.01.2014 | 15.05.2014 |
| | Finland | DTAA | 15.01.2010 | 19.04.2010 |
| | Multilateral | Convention | 27.05.2010 | 01.06.2011 |
| | | DTAA | 29.09.1992 | 01.08.1994 |
| | France | Multilateral Convention | 27.05.2010 | 01.04.2012 |
| | | DTAA | 24.08.2011 | 08.12.2011 |
| | Georgia | Multilateral Convention | 03.11.2010 | 01.06.2011 |
| | | DTAA | 19.06.1995 | 26.10.1996 |
| | Germany | Multilateral Convention | 03.11.2011 | Not yet in force in Germany |
| | Ghana | Multilateral Convention | 10.07.2012 | 01.09.2013 |
| | | TIEA | 01.02.2013 | 11.03.2013 |
| | Gibraltar | Multilateral Convention | Extension by the United Kingdom | 01.03.2014 |
| | Green Land | Multilateral Convention | Extension by the Denmark | 01.06.2014 |
| | | DTAA | 11.02.1965 | 17.03.1967 |
| | Greece | Multilateral Convention | 21.02.2012 | 01.09.2013 |
| | Guatemala | Multilateral Convention | 05.12.2012 | Not yet in force in Guatemala |
| | Guernsey | TIEA | 20.12.2011 | 11.06.2012 |
| | | DTAA | 03.11.2003 | 04.03.2005 |
| | Hungary | Multilateral Convention | 12.11.2013 | Not Yet in force in Hungary |
| | | DTAA | 23.11.2007 | 21.12.2007 |
| | Iceland | Multilateral Convention | 27.05.2010 | 01.02.2012 |
| | | DTAA | 07.08.1987 | 19.12.1987 |
| | Revised | DTAA | 27.07.2012 | Not yet in force |
| | Indonesia | Multilateral Convention | 03.11.2011 | Not yet in force in Indonesia |
| | | DTAA | 06.11.2000 | 26.12.2001 |

| No. | Jurisdiction | Type of EOI agreement | Date signed | Date from which in force |
|-----|------------------------|-------------------------|------------------------------------|---|
| | Ireland | Multilateral Convention | 30.06.2011 | 01.09.2013 |
| | | TIEA | 04.02.2011 | 17.03.2011 |
| | Isle of Man | Multilateral Convention | Extension by the United Kingdom | 01.03.2014 |
| | Israel | DTAA | 29.01.1996 | 15.05.1996 |
| | | DTAA | 19.02.1993 | 23.11.1995 |
| | Italy | Multilateral Convention | 27.05.2010 | 01.05.2012 |
| | | DTAA | 07.03.1989 | 29.12.1989 |
| | Japan | Multilateral Convention | 03.11.2011 | 01.10.2013 |
| | Jersey | TIEA | 03.11.2011 | 08.05.2012 |
| | Jordan | DTAA | 20.04.1999 | 16.10.1999 |
| | | DTAA | 09.12.1996 | 02.10.1997 |
| | Kazakhstan | Multilateral Convention | 23.12.1996 | 02.10.1997 Not yet in force in Kazakhstan |
| | Kenya | DTAA | 12.04.1985 | 20.08.1985 |
| | | DTAA | 19.07.1985 | 01.08.1986 |
| | Korea (Republic of) | Multilateral Convention | 27.05.2010 | 01.07.2012 |
| | Kuwait | DTAA | 15.06.2006 | 17.10.2007 |
| | Kyrgyz Republic | DTAA | 13.04.1999 | 10.01.2001 |
| | | DTAA | 18.09.2013 | 28.12.2013 |
| | Latvia | Multilateral Convention | 29.05.2013 | Not yet in force in Latvia |
| | | TIEA | 28.03.2012 | 20.01.2014 |
| | Liechtenstein | Multilateral Convention | 21.11.2013 | Not yet in force in Liechtenstein |
| | Liberia | TIEA | 03.10.2011 | 30.03.2012 |
| | Libya | DTAA | 02.03.1981 | 01.07.1982 |
| | | DTAA | 26.07.2011 | 10.07.2012 |
| | Lithuania | Multilateral Convention | 07.03.2013 | 01.06.2014 |
| | | DTAA | 02.06.2008 | 09.07.2009 |
| | Luxembourg | Multilateral Convention | 29.05.2013 | Not yet in force in Luxembourg |
| | Macau, China | TIEA | 03.01.2012 | 16.04.2012 |
| | Macedonia | DTAA | 17.12.2013 | Not yet in force |
| | | DTAA | 14.05.2001 | 14.08.2003 |

| No. | Jurisdiction | Type of EOI agreement | Date signed | Date from which in force |
|-----|--------------|------------------------------|---------------------------------|-----------------------------|
| | Malaysia | Revised DTAA | 09.05.2012 | 26.12.2012 |
| | Maldives | SAARC Multilateral Agreement | 13.11.2005 | 19.05.2010 |
| | | DTAA | 28.09.1994 | 08.02.1995 |
| | | Revised DTAA | 08.04.2013 | Not yet in force |
| | Malta | Multilateral Convention | 26.10.2012 | 01.09.2013 |
| | Mauritius | DTAA | 24.8.1982 | 06.12.1983 |
| | | DTAA | 10.09.2007 | 01.02.2010 |
| | Mexico | Multilateral Convention | 27.05.2010 | 01.09.2012 |
| | Moldova | Multilateral Convention | 27.01.2011 | 01.03.2012 |
| | Monaco | TIEA | 31.07.2012 | 27.03.2013 |
| | Mongolia | DTAA | 22.02.1994 | 29.03.1996 |
| | Montenegro | DTAA | 08.02.2006 | 23.09.2008 |
| | Montserrat | Multilateral Convention | Extension by the United Kingdom | 01.10.2013 |
| | | DTAA | 30.10.1998 | 20.02.2000 |
| | | Protocol | 08.08.2013 | Not yet in force |
| | Morocco | Multilateral Convention | 21.05.2013 | Not yet in force in Morocco |
| | Mozambique | DTAA | 30.09.2010 | 28.02.2011 |
| | Myanmar | DTAA | 02.04.2008 | 30.01.2009 |
| | Namibia | DTAA | 15.02.1987 | 22.01.1999 |
| | | DTAA | 18.01.1997 | 01.11.1988 |
| | | Revised DTAA | 27.11.2011 | 16.03.2012 |
| | Nepal | SAARC Multilateral Agreement | 13.11.2005 | 19.05.2010 |
| | | DTAA | 30.07.1988 | 21.01.1989 |
| | | Protocol | 10.05.2012 | 02.11.2012 |
| | Netherlands | Multilateral Convention | 27.05.2010 | 01.09.2013 |
| | New Zealand | DTAA | 17.10.1986 | 03.12.1986 |
| | | Multilateral Convention | 26.10.2012 | 01.03.2014 |
| | Nigeria | Multilateral Convention | 29.05.2013 | Not yet in force in Nigeria |
| | | DTAA | 02.02.2011 | 20.12.2011 |

| No. | Jurisdiction | Type of EOI agreement | Date signed | Date from which in force |
|-----|--------------|------------------------------|------------------------------|----------------------------------|
| | Norway | Multilateral Convention | 27.05.2010 | 01.06.2011 |
| | Oman | DTAA | 02.04.1997 | 03.06.1997 |
| | Pakistan | SAARC Multilateral Agreement | 13.11.2005 | 19.05.2010 |
| | Philippines | DTAA | 12.02.1990 | 21.03.1994 |
| | | DTAA | 21.06.1989 | 26.10.1989 |
| | | Protocol | 29.01.2013 | 01.06.2014 |
| | Poland | Multilateral Convention | 09.07.2010 | 01.10.2011 |
| | | DTAA | 11.09.1998 | 30.04.2000 |
| | Portugal | Multilateral Convention | 27.05.2010 | Not yet in force in Portugal |
| | Qatar | DTAA | 07.04.1999 | 15.01.2000 |
| | | DTAA | 10.03.1987 | 14.11.1987 |
| | | Revised DTAA | 08.03.2013 | 26.12.2013 |
| | Romania | Multilateral Convention | 15.10.2012 | 01.06.2014 |
| | | DTAA | 25.03.1997 | 11.04.1998 |
| | Russia | Multilateral Convention | 03.11.2011 | Not yet in force in Russia |
| | | TIEA | 19.12.2013 | Not yet in force |
| | San Marino | Multilateral Convention | 21.11.2013 | Not yet in force in San Marino |
| | | DTAA | 25.01.2006 | 01.11.2006 |
| | Saudi Arabia | Multilateral Convention | 29.05.2013 | Not yet in force in Saudi Arabia |
| | Serbia | DTAA | 08.02.2006 | 23.09.2008 |
| | | DTAA | 24.01.1994 | 27.05.1994 |
| | | Protocol | 29.06.2005 | 01.08.2005 |
| | Singapore | Protocol | 24.06.2011 | 01.09.2011 |
| | | Multilateral Convention | 29.05.2013 | Not yet in force in Singapore |
| | Sint Maarten | Multilateral Convention | Extension by the Netherlands | 01.09.2013 |

| No. | Jurisdiction | Type of EOI agreement | Date signed | Date from which in force |
|-----|---------------------|------------------------------|-------------|---------------------------------|
| | Slovak Republic | Multilateral Convention | 29.05.2013 | 01.03.2014 |
| | Slovenia | DTAA | 13.01.2003 | 17.02.2005 |
| | | Multilateral Convention | 27.05.2010 | 01.06.2011 |
| | | DTAA | 04.12.1996 | 28.11.1997 |
| | | Protocol | 26.7.2013 | Not yet in force |
| | South Africa | Multilateral Convention | 03.11.2011 | 01.03.2014 |
| | | DTAA | 08.02.1993 | 12.01.1995 |
| | | Protocol | 26.10.2012 | Not yet in force |
| | Spain | Multilateral Convention | 11.03.2011 | 01.01.2013 |
| | | DTAA | 27.01.1982 | 19.04.1983 |
| | | Revised DTAA | 22.01.2013 | 22.10.2013 |
| | Sri Lanka | SAARC Multilateral Agreement | 13.11.2005 | 19.05.2010 |
| | | | | |
| | Sudan | DTAA | 22.10.2003 | 15.04.2004 |
| | | DTAA | 24.06.1997 | 25.12.1997 |
| | | Protocol | 07.02.2013 | 16.08.2013 |
| | Sweden | Multilateral Convention | 27.05.2011 | 01.09.2011 |
| | | DTAA | 02.11.1994 | 29.12.1994 |
| | | Protocol | 30.08.2010 | 07.10.2011 |
| | Switzerland | Multilateral Convention | 15.10.2013 | Not yet in force in Switzerland |
| | Syria | DTAA | 06.02.1984 | 25.06.1985 |
| | | Revised DTAA | 18.06.2008 | 10.11.2008 |
| | Tanzania | DTAA | 27.05.2011 | 12.12.2011 |
| | Tajikistan | DTAA | 20.11.2008 | 10.04.2009 |
| | Thailand | DTAA | 22.03.1985 | 13.03.1986 |
| | Trinidad and Tobago | DTAA | 08.02.1999 | 13.10.1999 |

| No. | Jurisdiction | Type of EOI agreement | Date signed | Date from which in force |
|-----|--------------------------|-------------------------|---------------------------------|-----------------------------------|
| | Tunisia | Multilateral Convention | 16.07.2012 | 01.02.2014 |
| | Turkey | DTAA | 31.01.1995 | 01.02.1997 |
| | | Multilateral Convention | 03.11.2011 | Not yet in force in Turkey |
| | Turkmenistan | DTAA | 25.02.1997 | 07.07.1997 |
| | Turks & Caicos | Multilateral Convention | Extension by the United Kingdom | 01.12.2013 |
| | Uganda | DTAA | 30.04.2004 | 27.08.2004 |
| | | DTAA | 07.04.1999 | 31.10.2001 |
| | Ukraine | | | |
| | | Multilateral Convention | 27.05.2010 | 01.09.2013 |
| | | DTAA | 29.04.1992 | 22.09.1993 |
| | | Protocol | 26.03.2007 | 03.10.2007 |
| | United Arab Emirates | | | |
| | | Protocol | 16.04.2012 | 12.03.2013 |
| | | DTAA | 25.01.1993 | 26.10.1993 |
| | | Protocol | 30.10.2012 | 27.12.2013 |
| | United Kingdom | | | |
| | | Multilateral Convention | 27.05.2010 | 01.10.2011 |
| | | DTAA | 12.09.1989 | 18.12.1990 |
| | United States | | | |
| | | Multilateral Convention | 27.05.2010 | Not yet in force in United States |
| | Uruguay | DTAA | 08.09.2011 | 21.06.2013 |
| | | DTAA | 29.07.1993 | 25.01.1994 |
| | Uzbekistan | | | |
| | | Protocol | 11.04.2012 | 20.07.2012 |
| | Virgin Islands (British) | | | |
| | | TIEA | 09.02.2011 | 22.08.2011 |
| | Vietnam | DTAA | 07.09.1994 | 02.02.1995 |
| | Zambia | DTAA | 05.06.1981 | 18.01.1984 |

APPENDIX VII

MEMORANDUM NO. 121

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 29 dated 22.11.2011, regarding "Incentive to Employees in LWE Districts."

On 22 November, 2011, Shri Jayaram Pangi, M.P., addressed an Unstarred Question No. 29 to the Minister of Home Affairs. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No. 13012/13/2011-NM-IV dated 17 May, 2012 had requested to drop the assurance on the following grounds:—

"That the requisite information have not been received from all State Governments concerned and Central Ministries. Therefore, it is not feasible to fulfil assurance by 20 May, 2012. It is further intimated that incentive scheme formulation is a policy matter and time cannot be fixed for formulation of such a scheme."

4. The above request was not acceded to by the Committee at their sitting held 03 June, 2013 and the Committee accordingly presented 13th Report (15th Lok Sabha) on 29 August, 2013 *inter alia* recommending that the matter be taken up with defaulting States for getting the desired information at the earliest.

5. However the Ministry of Home Affairs *vide* their O.M. 13012/13/2011-NM-IV dated 8 November, 2013 have again requested to drop the assurance on the following grounds:—

"Ministry of Home Affairs has requested to all concerned State Governments/ Ministries and Department for providing requisite information. It is further reiterated that incentive scheme formulation is a policy matter and time cannot be fixed for formulation of such a Scheme. It is therefore, again requested that extension of time for further six months *i.e.* upto 20.05.2014 may be granted and also the matter may be placed before the Committee on Government assurances to reconsider our request for dropping this assurance on the ground that policy formulation cannot be fixed into any time frame. This issues with the approval of Hon'ble Minister of State for Home Affairs."

6. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, have again requested to drop the above assurance.

The Committee may reconsider.

Dated: 17.7.2015
New Delhi.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 29
ANSWERED ON 22.11.2011

Incentive to Employees in LWE Districts

29. SHRI JAYARAM PANGI:

Will the Minister of HOME AFFAIRS be pleased to state:—

(a) whether the Union Government has taken any steps to grant monetary and non-monetary benefits to the employees serving in Left Wing Extremism (LWE) affected Districts;

(b) if so, the details thereof including the details of employees at Panchayat, Block, District and State level to be covered therein;

(c) whether Central Government employees would also be covered under the scheme; and

(d) if so, the details thereof ?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) At present there is no such Scheme. A majority of Government employees serving in LWE affected districts are State Government employees. Hence, a draft Incentive Scheme for Central and State Government employees posted in Left Wing Extremist affected districts was circulated to L.W.E. affected State Governments and concerned central Government Ministries/Departments for their comments in September, 2009. No final view has been taken in the matter since views of many State Governments are still awaited.

APPENDIX VIII

MEMORANDUM NO. 122

Subject: Request for dropping of assurances given in replies to:—

- (i) Unstarred Question No. 35 dated 13 March, 2012 regarding "Prosecution in bomb blast cases." (Annexure-I)
- (ii) Unstarred Question No. 2897 dated 27 August, 2013 regarding "Working of NIA." (Annexure-II).

The above mentioned question were asked by various M.Ps. to the Minister of Home Affairs. The contents of the questions along with the replies of the Minister's are as given in Annexures (I and II).

2. The replies to the questions were treated as assurances and required to be implemented by the Ministry within three months of the date of the reply but the assurances are yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. Nos. F.No.I-13012/03/2012-IS-IV dated 28th March, 2014, respectively have requested to drop the assurance on the following grounds:—

"That NIA is entrusted cases involving scheduled offences for investigation on regular basis in accordance with the NIA Act, 2008. This is an ongoing process. The cases are registered, investigated and charge sheet is filed. Against 41 cases entrusted to NIA upto year 2011-12, the cases handed over to them have gone upto 81 till 28.02.2014. In many of the above cases, chargesheets have been filed by National Investigation Agency and the cases are under trial at various stages in the different NIA Special Courts. The Court has seized of these cases and trial is going on. As the judicial trial is a time consuming exercise, the Government (Ministry of Home Affairs) has hardly any role in this regard. In view of above, it is, therefore, requested that, approval of the Committee on Government Assurances may be obtained to drop these Assurances."

4. In view of the above, the Ministry with the approval of Minister of Home Affairs, have requested to drop the above assurances.

The Committee may consider.

Dated 17.7.2015
New Delhi.

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 35
ANSWERED ON 13.03.2012

Prosecution in Bomb Blast Cases

35. SHRI ASADUDDIN OWAI SI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the status of the investigation in cases of bomb blasts at Ajmer, Malegaon, Modassa and Samjhauta Express;
- (b) whether the investigation agencies have been able to identify the outfits involved in the said blasts;
- (c) if so, the details thereof;
- (d) whether some persons have been acquitted in the said cases; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) NIA is investigating the cases related to bomb blasts at Ajmer, Malegaon, Modassa and Samjhauta Express. In Ajmer blasts case the first chargesheet was filed by ATS Rajasthan on 22.10.2010 and a supplementary chargesheet was filed by NIA on 28.04.2011. The 2nd supplementary chargesheet was filed by the NIA on 18.07.2011. The case is under further investigation. In Samjhauta blasts case, chargesheet has been filed by the NIA on 20.6.2011 and the case is under further investigation. In the Malegaon blast on 2006, first chargesheet was filed by ATS Maharashtra and a supplementary chargesheet was filed by CBI. The case is under investigation by the NIA. In the Malegaon blast of 2008, ATS Maharashtra has filed chargesheets NIA is conducting further investigation in the case. In Modassa blast case, no chargesheet has been filed and the case is under investigation by NIA.

As per available inputs, some perpetrators involved in the above mentioned cases have been identified. Further nobody has been acquitted in the cases mentioned above.

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2897
ANSWERED ON 27.08.2013

Working of NIA

2897. SHRI MANSUKHBHAID. VASAVA:
SHRI YASHBANT NARAYAN SINGH LAGURI :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has reviewed the functioning of the National Investigation Agency (NIA) in the country;

(b) if so, the details and the outcome thereof during each of the last three years and the current year;

(c) whether the Government has identified/detected any loopholes in the working of NIA during the said period; and

(d) if so, the details thereof and the action taken in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) & (b) Superintendence of National Investigation Agency (NIA) vests in the Central Government as per Section 4 of the NIA Act. The Ministry of Home Affairs, the controlling Ministry, reviews the overall functioning of NIA at regular intervals. However, there is no laid down specific mechanism to review NIA's functioning. As of now, the agency has been entrusted with the Investigation of 71 cases, out of which, chargesheets have been filed in 35 cases before various NIA Special Courts and 2 cases have already resulted in conviction. Remaining 36 cases are under various stages of Investigation. The Government has notified 38 special NIA Courts in various States/Union Territories to ensure expeditious trial of cases.

Certain proposed amendment in the NIA are also under consideration of MHA to make NIA more effective in discharging its duties.

(c) & (d) No specific loopholes have been identified/detected in the working of the NIA during any of the ongoing reviews.

APPENDIX IX

MEMORANDUM NO. 123

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1327 dated 13.08.2013, regarding "Revival of Sikh Militancy".

On 13 August, 2013 Shri Ponnamp Prabhakar, M.P. addressed an Unstarred Question No. 1327 to the Minister of Home Affairs. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No. 1/13012/3/2013-IS-VII dated 10 November, 2014 have requested to drop the assurance on the following grounds:—

"That in reply to the above mentioned Question, the main issues raised/asked by the Hon'ble Members of Parliament have already been answered, *inter-alia* informing the House that:

Inputs indicate that ISI operatives are known to have assured moral/financial support to pro-Khalistan elements for anti-India activities. The Government of India has adopted an integrated approach to counter the attempts to revive militancy which, *inter-alia* include sustained vigilance along the borders, strengthening of mechanisms for Intelligence gathering and sharing. A close watch is maintained on the activities of various groups known to have been engaged in trying to foment terrorist activities. The National Investigation Agency (NIA) has been investigating into the funding of the Babbar Khalsa International. The NIA has registered a case No. RC-05/2012NIA/DLI against Punjab based operatives of Babbar Khalsa International (BKI) based on the allegation that they are receiving funds from UK based BKI operatives to commit terrorist acts in India with active material and logistics support from Pakistan based BKI leaders. In this regard, about the status of investigation in the matter, NIA has informed that the investigation into the case in India is largely over, and further investigation is pending as the request sent under provisions of the Mutual Legal Assistance Treaty (MLAT) specifically seeking details of funding from any foreign NGO/details of electronic transaction sent to UK and US are pending execution. As the matter of investigation extends to number of foreign countries, investigation in the matter and filing of charge sheet thereof may take a long time. Since the process of investigation by NIA is already set in motion, the investigation will reach its logical end. Therefore, keeping the Assurance pending for want of completion of investigation perhaps needs review, especially in view of the fact that the thrust of the Question along with the details has already

been answered in the reply given to the question. In view of the above, the Committee on Government Assurances (Lok Sabha) is kindly requested to consider to drop the above assurance".

4. In view of the above, the Ministry, with the approval of Minister of State (Home Affairs), have requested to drop the above assurance.

The Committee may consider.

Dated: 17.7.2015
New Delhi.

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1327
ANSWERED ON 13.08.2013

Revival of Sikh Militancy

1327. SHRI PONAM PRABHAKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports that some hostile foreign agencies like ISI are making efforts by way of financing to revive Sikh militancy;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the National Investigation Agency has investigated into the funding of Babbar Khalsa International in the recent past; and
- (d) if so, the details thereof and the action taken thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) & (b) Inputs indicate that ISI operatives are known to have assured moral/financial support to pro-Khalistan elements for anti-India activities. The Government of India has adopted an integrated approach to counter the attempts to revive militancy which, *inter-alia* include sustained vigilance along the borders, strengthening of mechanisms for intelligence gathering and sharing. A close watch is maintained on the activities of various groups known to have been engaged in trying to foment terrorist activities.

(c) & (d) The National Investigation Agency (NIA) has been Investigating into the funding of the Babbar Khalsa International. The NIA has registered a case No. RC-05/2012/NIA/DLI against Punjab based operatives of Babbar Khalsa International (BKI) based on the allegation that they are receiving funds from UK based BKI operatives to commit terrorist acts in India with active material and logistics support from Pakistan based BKI leaders.

APPENDIX X

MEMORANDUM NO.125

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 2842 dated 27.08.2013, regarding "Security of Political Workers".

On 27 August, 2013 Shri Sugumar K. and Shri Madhusudan Yadav, M.Ps. addressed an Unstarred Question No. 2842 to the Minister of Home Affairs. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No. I-13012/38/2013-NM/ANO-I dated 23rd October, 2013 and 19th February, 2015 have requested to drop the assurance on the following grounds:

"That the matter is related to the incident of naxal attack in the Jiram Ghati area of Chhattisgarh and this case has been handed over to the NIA for detailed investigation. The purpose of the reply was to apprise the House that the case is under investigation. The investigation in the case will come to an end in the due course. The intention was not to assure the House of providing further information. The reply given does not appear to constitute the assurance. In view of the above, it is requested that the said reply may not be treated as an assurance and the same may be dropped and removed from the list of assurance".

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, has requested to drop the above assurance.

The Committee may consider.

Dated 17.7.2015
New Delhi.

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 2842
ANSWERED ON 27.08.2013

Security of Political Workers

2842. SHRI SUGUMAR K.:
SHRI MADHUSUDAN YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has issued an advisory to all left wing extremism affected States asking them to revamp the security provided to political workers and appoint nodal officers to coordinate political programmes to avoid attack by Maoists;

(b) if so, the details thereof;

(c) whether there are reports of threat of naxal attacks in the urban areas of the country;

(d) if so, the details thereof and the preventive measures taken by the Government in this regard; and

(e) the status of the investigation made in the naxal attack in the Jiram Ghati area of Chhattisgarh?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI R.P.N. SINGH):

(a) & (b) Yes, Madam. Following the incident of naxal attack in Jiram Ghati, Baster, Chhattisgarh on 25.5.2013, in which political leaders, workers and innocent civilians were indiscriminately killed by the CPI (Maoist), the Ministry of Home Affairs had issued an advisory on 27.5.2013 to all the LWE affected States, advising that a Nodal Officer be appointed at the Police Headquarters to coordinate the programmes of all political parties including the security arrangements with a view to facilitate mainstream political activities and security of political personalities.

(c) & (d) No inputs are available to suggest threat of Maoist attacks in the urban areas. However, the banned CPI (Maoist) party, has been making efforts to expand its activities in urban areas through overground front organizations. Members of such overground front organizations, masquerade as 'activists' espousing causes which mainly complements and supplements the activities of underground cadres in direct and indirect ways. The front organizations provide safe hideouts to armed cadres and also facilitate procurement of supplies etc. to Maoist war machinery. They also initiate legal action on various issues to slow down the enforcement regime. They are also adept at dissemination of propaganda and disinformation to demonize the State and security forces.

The strategy of CPI(Maoist) for urban areas is documented in a paper titled 'Urban Perspective'. Briefly stated, the strategy for urban areas of the country includes mobilization and organization of the working classes, building a united front of classes similarly placed to the working classes and military tactics involving sabotage actions and select assassination by 'action teams'.

The CPI (Maoist) have a plan of action which integrates their activities into a pan India framework. However, till now, they have failed to make any significant headway in the urban areas of India primarily on account of the revulsion of the urban population towards mindless violence, torture, beheadings and other atrocities perpetrated by them on civilian population and Security Forces in their strongholds in Central India.

The activities of CPI (Maoist) and its front organizations in urban areas are closely monitored and suitable action, wherever warranted, is taken by the Government.

(e) The case is under investigation.

APPENDIX XI

MEMORANDUM No. 126

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1948 dated 17.12.2013, regarding "Conviction of Italian Marines".

On 17 December, 2013 Dr. P. Venugopal, M.P. addressed an Unstarred Question No. 1948 to the Minister of Home Affairs. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No.I-13012/34/2013-IS-IV dated 24 November, 2014 have requested to drop the assurance on the following grounds:—

"That the investigation of the case has been completed by National Investigation Agency (NIA). However, the accused Italian marines filed a Writ Petition (C) 236/2014 in the Supreme Court of India, challenging, *inter-alia*, the jurisdiction of NIA to investigate and prosecute the case. The matter is subjudice. No action can be taken by the NIA towards filing of the chargesheet till the disposal of this Writ Petition."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, have requested to drop the above assurance.

The Committee may consider.

Dated 17.7.2015
New Delhi.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1948
ANSWERED ON 17.12.2013

Conviction of Italian Marines

1948. SHRI P. VENUGOPAL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the investigations in the case involving two Italian marines in the alleged killing of two Indian fishermen has been completed;
- (b) if so, whether the NIA court has pronounced any verdict in the said case;
- (c) if so, the details thereof; and
- (d) if not, the status of the said case as on date?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI R.P.N. SINGH):

- (a) Yes, Madam.
- (b) No, Madam.
- (c) Does not arise.
- (d) The chargesheet is yet to be filed in the competent court.

APPENDIX XII

MEMORANDUM NO. 128

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3134 dated 11.02.2014, regarding "Utilization of funds by NGOs".

On 11 February, 2014 S/Shri P.R. Natarajan, Nama Nageswara Rao, Suresh Kumar Shetkar, Arjun Meghwal, Rajaiah Siricilla, Dhruva Narayana and Prof. Ram Shankar, M.Ps. addressed an Unstarred Question No. 3134 to the Minister of Home Affairs. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No. II/21022/57(01)/2014-FC-II dated 07 May, 2014 has requested to drop the assurance on the following grounds:—

"That reply given to parts (b), (c) and (e) of the Lok Sabha USQ No. 3134 for 11.02.2014 is a statement of fact. As the question pertained to the number of cases referred to CBI and to the State Police and as this information was correctly provided. This does not constitute an assurance."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Home Affairs, has requested to drop the above assurance.

The Committee may consider.

Dated 17.7.2015
New Delhi.

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION No. 3134
ANSWERED ON 11.02.2014

Utilization of Funds by NGOs

3134. SHRI P.R. NATARAJAN:
SHRI NAMA NAGESWARA RAO:
SHRI SURESH KUMAR SHETKAR:
SHRI ARJUN MEGHWAL:
SHRI RAJAI AH SIRICILLA:
SHRIDHRUVA NARAYANA:
PROF. RAM SHANKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of Non-Governmental Organisations (NGOs) and Voluntary Organizations (VOs) which have received funds from abroad during each of the last three years and the current year, State and Country-wise;

(b) whether foreign funds received by such NGOs/VOs are allegedly being misused in the absence of strict monitoring of receipt and utilisation of such funds;

(c) if so, the details thereof and the steps taken to monitor the functioning of NGOs and utilisation of funds by such NGOs/VOs as well as scrutiny of their accounts and records;

(d) the steps taken for ensuring filing of annual returns by NGOs/VOs and the number of NGOs/VOs which have not furnished their annual returns as per the prescribed rules along with the action taken against them, State-wise; and

(e) the details of the limit fixed for receiving foreign funds by NGOs/VOs and the cases of violation of guidelines by NGOs/VOs that have been referred to the law enforcement agencies along with the action taken against such NGOs/VOs, State-wise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) As per records available in Ministry, 23063, 22710 and 16557 NGOs received foreign contribution for the years 2010-11, 2011-2012 and 2012-13 respectively. State-wise details of the same are given at Annexure-I. Compiled data of Country-wise details is not readily available.

(b) & (c) The Government monitors the receipt and utilization of foreign contribution received by any 'person' including Non-Governmental Organizations in the country in terms of the Foreign Contribution (Regulation) Act, 2010 and the Rules framed thereunder. The Government undertakes random scrutiny of Returns furnished by the

registered FCRA associations and those granted prior permission to receive foreign contribution. Besides this, inputs from field agencies or complaints against associations are also received. These are examined and wherever required, inspection of accounts and records of such associations is undertaken. Twenty four cases of violation have been referred to CBI and 10 cases have been referred to State Police for investigation and prosecution as given in Annexure III and IV respectively.

(d) As per the laid down procedure, the associations, whose annual return in the prescribed proforma are not received within the stipulated time are issued Show Cause Notice. After stipulated time, association has to pay compounding penalty as per Notification SO 1070 E dated 26.04.2013. After giving them reasonable opportunity, violation if proved, action to cancel their registration is initiated. In 2011-12, registrations of 4138 associations under FCRA were cancelled due to non-submission of Annual Returns for the period 2006-07 to 2008-09. State-wise data of cancelled NGOs is at Annexure-II.

(e) There is no limit fixed for receipt of foreign contribution by associations registered under FCRA, 2010. Twenty four cases of violation have been referred to CBI and 10 cases have been referred to State Police for investigation and prosecution.

ANNEXURE I

FC-6 Returns Reported List for the block Year:2010-2011

| State Name | Reported | Foreign Amount (Rs.) |
|------------------|----------|----------------------|
| Delhi | 1461 | 20176517146.43 |
| Tamil Nadu | 3423 | 15587039932.12 |
| Andhra Pradesh | 2717 | 11790276861.61 |
| Karnataka | 1640 | 10020096972.34 |
| Maharashtra | 2103 | 9154053856.78 |
| Kerala | 1676 | 8814476926.80 |
| West Bengal | 2038 | 6520492200.02 |
| Gujarat | 1150 | 3638218255.15 |
| Uttar Pradesh | 1239 | 2574085731.69 |
| Orissa | 1324 | 2123693779.60 |
| Madhya Pradesh | 467 | 1456495900.11 |
| Bihar | 839 | 1441093101.72 |
| Rajasthan | 437 | 1421131908.03 |
| Jharkhand | 454 | 1346298948.52 |
| Himachal Pradesh | 106 | 1287461006.70 |
| Uttarakhand | 282 | 1167189949.35 |
| Punjab | 125 | 872365819.62 |
| Assam | 255 | 862707218.50 |
| Chhattisgarh | 230 | 572454881.60 |
| Manipur | 324 | 468343514.67 |
| Meghalaya | 126 | 407067498.00 |
| Jammu & Kashmir | 94 | 385663066.33 |
| Pondicherry | 80 | 305260537.43 |
| Nagaland | 97 | 238167723.61 |
| Haryana | 119 | 223019790.20 |
| Goa | 101 | 187495646.10 |
| Chandigarh | 47 | 127863892.38 |

| State Name | Reported | Foreign Amount (Rs.) |
|---------------------------|----------|----------------------|
| Arunachal Pradesh | 21 | 99654850.20 |
| Tripura | 24 | 74912841.64 |
| Sikkim | 10 | 64160788.00 |
| Andaman & Nicobar Islands | 12 | 62791088.24 |
| Mizoram | 30 | 50044472.63 |
| Dadra & Nagar Haveli | 11 | 16533876.00 |
| Daman and Diu | 1 | 294153.00 |
| Total | 23063 | 103537424135.12 |

FC-6 Returns Reported List for the block Year: 2011-2012

| State Name | Reported | Foreign Amount (Rs.) |
|-------------------|----------|----------------------|
| Delhi | 1482 | 22857549759.55 |
| Tamil Nadu | 3341 | 17047614536.85 |
| Andhra Pradesh | 2528 | 12585226171.93 |
| Maharashtra | 2059 | 11073931179.66 |
| Karnataka | 1657 | 11010908753.38 |
| Kerala | 1650 | 10295170852.75 |
| West Bengal | 2065 | 7266616719.61 |
| Gujarat | 1075 | 3843249535.58 |
| Uttar Pradesh | 1231 | 2650107463.45 |
| Orissa | 1323 | 2402319412.16 |
| Bihar | 838 | 1793122368.82 |
| Madhya Pradesh | 473 | 1547493703.80 |
| Rajasthan | 441 | 1451429543.89 |
| Jharkhand | 456 | 1438156809.29 |
| Himachal Pradesh | 112 | 1251812839.24 |
| Assam | 259 | 1203745688.24 |
| Uttarakhand | 284 | 1195623656.67 |
| Punjab | 139 | 1025725793.89 |
| Chhattisgarh | 233 | 626915457.54 |
| Meghalaya | 134 | 527808370.93 |
| Manipur | 283 | 462437772.05 |
| Pondicherry | 84 | 357661816.48 |
| Jammu & Kashmir | 102 | 341516269.06 |
| Nagaland | 86 | 282647426.21 |
| Haryana | 116 | 249503501.25 |
| Goa | 84 | 190400533.20 |
| Chandigarh | 51 | 128086723.17 |
| Sikkim | 15 | 95724355.00 |
| Arunachal Pradesh | 27 | 91117442.49 |

| State Name | Reported | Foreign Amount (Rs.) |
|---------------------------|----------|----------------------|
| Tripura | 28 | 79580347.23 |
| Mizoram | 31 | 58644648.57 |
| Andaman & Nicobar Islands | 12 | 49857830.33 |
| Dadra & Nagar Haveli | 10 | 13268346.00 |
| Daman and Diu | 1 | 110000.55 |
| Total | 22710 | 115495085628.82 |

FC-6 Returns Reported (till date) for the block Year: 2012-2013

| State Name | Reported | Foreign Amount (Rs.) |
|------------------|----------|----------------------|
| Delhi | 1089 | 22307699406.41 |
| Tamil Nadu | 2507 | 16015024178.19 |
| Andhra Pradesh | 1773 | 11280661105.00 |
| Karnataka | 1353 | 11016557249.06 |
| Maharashtra | 1443 | 10338645381.69 |
| Kerala | 1481 | 8456592314.49 |
| West Bengal | 1508 | 7020977338.82 |
| Gujarat | 763 | 3961887954.82 |
| Orissa | 944 | 2094561270.31 |
| Uttar Pradesh | 725 | 2059990662.00 |
| Himachal Pradesh | 75 | 1725119197.28 |
| Madhya Pradesh | 333 | 1611799185.18 |
| Rajasthan | 299 | 1362721672.37 |
| Jharkhand | 374 | 1357512943.86 |
| Bihar | 486 | 1330820060.43 |
| Assam | 200 | 1084397280.77 |
| Punjab | 105 | 1046465106.17 |
| Uttarakhand | 213 | 1041258786.05 |
| Chhattisgarh | 190 | 531349747.70 |
| Meghalaya | 94 | 482177239.85 |
| Manipur | 199 | 432396294.55 |
| Nagaland | 46 | 406194546.28 |
| Jammu & Kashmir | 75 | 293871959.80 |
| Pondicherry | 63 | 246199582.66 |
| Goa | 45 | 167348814.96 |
| Chandigarh | 26 | 142742786.26 |
| Haryana | 76 | 119705034.66 |
| Tripura | 17 | 83692542.32 |

| State Name | Reported | Foreign Amount (Rs.) |
|---------------------------|----------|----------------------|
| Arunachal Pradesh | 16 | 74002397.10 |
| Mizoram | 21 | 42660290.31 |
| Andaman & Nicobar Islands | 6 | 40352379.78 |
| Sikkim | 10 | 34858494.16 |
| Dadra & Nagar Haveli | 1 | 6905671.32 |
| Daman and Diu | 1 | 10000.00 |
| Total | 16557 | 108217158874.61 |

ANNEXURE II

State-wise FCRA Cancelled NGOs

| Sl. No. | State | Nos. of NGO |
|---------|------------------------|-------------|
| 1. | Andhra Pradesh | 670 |
| 2. | Arunachal Pradesh | 6 |
| 3. | Assam | 4 |
| 4. | Bihar | 20 |
| 5. | Chandigarh | 6 |
| 6. | Chhattisgarh | 7 |
| 7. | Dadar and Nagar Haveli | 1 |
| 8. | Delhi | 299 |
| 9. | Goa | 10 |
| 10. | Gujarat | 158 |
| 11. | Haryana | 21 |
| 12. | Himachal Pradesh | 23 |
| 13. | Jammu & Kashmir | 5 |
| 14. | Jharkhand | 9 |
| 15. | Karnataka | 296 |
| 16. | Kerala | 450 |
| 17. | Madhya Pradesh | 92 |
| 18. | Maharashtra | 352 |
| 19. | Manipur | 128 |
| 20. | Meghalaya | 9 |
| 21. | Mizoram | 2 |
| 22. | Nagaland | 35 |
| 23. | Orissa | 160 |
| 24. | Pondicherry | 6 |
| 25. | Punjab | 7 |
| 26. | Rajasthan | 110 |
| 27. | Tamil Nadu | 794 |
| 28. | Uttar Pradesh | 72 |
| 29. | Uttaranchal | 2 |
| 30. | West Bengal | 384 |
| | Total | 4138 |

States report in respect of CBI Cases

Pending cases

| Sl. No. | Name of the Association | Status |
|---------|---|--|
| 1. | Tamil Nadu Muslim Munetra Kazagham, Coimbatore, Tamil Nadu | Chargesheet was filed on 27.01.2004 for receiving foreign contribution of Rs. 1.54 crore. The case is pending trial. |
| 2. | Reach in the Nilgiris, Tamil Nadu | Chargesheet was filed on 29.12.2007 for receiving foreign contribution of Rs. 59.52 lakh. The case is pending trial. |
| 3. | Abul Kalam Azad Islamic Awakening Centre, New Delhi | Chargesheet was filed on 25.04.2006. Charges were framed against the accused persons by the court on 11.12.2006. However, both the accused persons challenged the framing of charges in the High Court and the High Court has stayed the proceeding. |
| 4. | Khwaja Khushal Charitable Trust, Muzaffarnagar, UP | Chargesheet has been filed on 19.11.2009 in the court of Special Magistrate CBI, Ghaziabad. |
| 5. | Shri Arvind Khanna, ex-MLA, Punjab | Chargesheet has been filed on 14.12.2010 for receiving foreign contribution in violation of the Act. The case is under trial. |
| 6. | Anjumane Hussamia Educational Association, Hyderabad | Chargesheet was filed on 30.04.2003. The case is under trial. |
| 7. | Pragati Orphan Home, West Godavari, Andhra Pradesh | Chargesheet was filed on 17.01.2002. The case is under trial. |
| 8. | Aware, Andhra Pradesh & private persons | Chargesheet was filed on 31.12.2003. The case is at pre-charge stage. |
| 9. | Vishwa Dharmayatan Trust, New Delhi | Chargesheet was filed on 30.04.1998. |
| 10. | Shri Ratnesh Khandelwal and 9 others, Mumbai, Maharashtra | Chargesheet was filed on 22.05.1989. The case is at pre-charge stage. |
| 11. | Shri Prakash C. Bhatt and 4 others, Mumbai, Maharashtra | Chargesheet was filed on 19.12.1996. The case is listed for cross examination of witnesses after framing of charge. |
| 12. | Harpawat Charitable Trust, Udaipur, Rajasthan | The case has been referred to CBI on 08.06.2011 for investigating the matter. |
| 13. | Calcutta Urban Service, Kolkata | The case has been referred to CBI on 08.06.2011 for investigating the matter. |
| 14. | Heritage Foundation, Village-Badhwar, Bye pass Road, Varanasi (UP) | The case has been referred to CBI on 14.09.2011 for investigating the matter. |
| 15. | Dhe Chen Chokhor Kagyupa Monastery, Clement Town, Dehradun | The case has been referred to CBI on 13.09.2011 for investigating the association for receipt & utilisation of foreign contribution without permission. |
| 16. | Agape Helping Ministries, 80-24-4/1, Jayasi Gardens, A.V.A. Road, Rajahmundry, West Godavari, Andhra Pradesh. | The case has been referred to CBI on 28.09.2011 for investigating the matter. CBI has referred back the matter to MHA. |

| Sl. No. | Name of the Association | Status |
|---------|---|--|
| 17. | IGEP Foundation, C 3A/86C, Janakpuri, New Delhi | The case has been compounded and CBI is filing closure report in the Court. |
| 18. | Samast Muslim Khalifa Sunnatwal Jamat Navsari, 1/1057, Char Pul Road, Navsari, Gujarat-396445 | The case has been referred to CBI on 28.11.2011 for investigation the matter. |
| 19. | Evangelical Lutheran Church on Madhya Pradesh, Luther Bhawan, Post Box No. 30, Chhindwara-480001 | The case has been referred to CBI on 29.11.2011 for investigation the matter. |
| 20. | Christian Outreach Center, Rayadupalem, Kakinada-5, Andhra Pradesh. Christian Outreach Ministries Properties Trust, H. No. 11-6-23, Laximpur, Warangal, Andhra Pradesh Christian Outreach Ministries H. No. 11-6-23. Laximpur, Warangal, Andhra Pradesh | The case has been referred to CBI on 03.02.2012 for investigation is this regard.. |
| 21. | Tuticorin Diocese Association, Tuticorin | The case was referred to CBI on 07.02.2012 for investigating the matter. CBI has referred back the matter to MHA. The inspection of the accounts of association has been carried out by the team of CCA (Home) in July, 2012. The inspection report has been received from CCA (Home). The FCRA registration in respect of Tuticorin Diocese Association, Tuticorin has been suspended for 180 days on 25.9.2012. |
| 22. | Rural Uplift Centre, Nagercoil | The case has been referred to CBI on 25.06.2012 for investigation into the accounting irregularities/diversion of funds/misutilisation. However, CBI communicated to this Ministry that complaint made against the association was enquired by them and they have found no justification to conduct further probe in the matter. |
| 23. | PIMS Medical and Education Charitable Society, Jalandhar, Punjab | The case has been referred to CBI for investigating the matter. |
| 24. | Indian Development Group (India Chapter), Post Box No. 311, Gandhi Bhawan, Lucknow, U.P. | CBI has requested MHA to submit the reference along with complete information. |

ANNEXURE IV

Cases given to State Police

| Sl. No. | Name of the Association | Status |
|---------|--|---|
| 1. | Rajasthan Harvest Ministries, Door No. 4/56, Arul Illam 5th Cross Street, Shanthi Nagar, Palayamkottai, Thirunelveli, Tamil Nadu-627002/Door No. 15C, Opposite to World Gym, Ratnada Subji Mandi, Jaipur, Rajasthan-342011 | Case referred to DG&IG of Police, Rajasthan with copy to DG&IG of Police, Tamil Nadu |
| 2. | Matsyagandhi Mahila Welfare Association, Appu Ghar Fishermans Colony, Visakhapatnam (U), Andhra Pradesh | Case referred to Principal Secretary (Home), Andhra Pradesh on 16.11.2011. |
| 3. | Madrassa Jamiyad Ravatul-e-Hat, Porbandar Bye Pass Road, New Micro Town, District-Mongrol, Junagadh-362225, Gujarat. | Case referred to Secretary (Home), Gujarat on 28.11.2011. |
| 4. | Mount View Academy, Madurai and Reach International Education and Social Welfare Trust, Kodimangalam, Madurai, Tamil Nadu. | Case referred to Principal Secretary (Home), Tamil Nadu on 05.12.2011. |
| 5. | Bharatiya Cattle Resource Development, New Delhi | Case was originally referred to CBI on 11.07.2011 for prosecuting the association for misappropriation of foreign contribution. The case was returned by CBI. Thereafter, the case was referred to Commissioner of Police, Delhi on 09.01.2012. |
| 6. | Good Vision, Kanyakumari | Case referred to Principal Secretary (Home), Tamil Nadu on 07.02.2012. |
| 7. | Trust for Rural Uplift and Education, Tirunelveli | Case referred to Principal Secretary (Home), Tamil Nadu on 07.02.2012. |
| 8. | AID India, Chennai, Tamil Nadu | Case referred on DGP, Tamil Nadu on 26.06.2012 for lodging criminal case. |
| 9. | Saccer, Nagercoil, Tamil Nadu | Case referred to DGP, Tamil Nadu on 28.06.2012 for lodging criminal case. |
| 10. | Centre for Promtion of Social Concern, Tamil Nadu | Case referred to ADG Police, Tamil Nadu on July 2012. |

APPENDIX XIII

MEMORANDUM NO. 129

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 5587 dated 07.09.2011, regarding "Publishing as Small Scale Sector".

On 07 September, 2011 Shri R. Thamaraiselven, M.P. addressed an Unstarred Question No. 5587 to the Minister of Human Resource Development. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Human Resource Development within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Human Resource Development *vide* O.M. No. 1-1/2011-BP dated 11.10.2013, and 20.12.2012 have requested to drop the assurance on the following ground:—

"That 12 Member Task Force constituted on 5.2.2010, by the National Book promotion Council (NBPC) to draft a comprehensive National Book Promotion Policy (NBPP) submitted its Draft Report. The NBPC, under the Chairmanship of Hon'ble HRM considered the recommendations of the Task Force given in the Draft NBPP, in its meeting held on 5.1.2012 and directed the Ministry to resolve the key policy issues pertaining to publishing sector, after holding consultations with the concerned Ministries/Departments. It is submitted that the key policy issues pertaining to publishing sector mentioned in the Draft National Book promotion Policy is under Consultation with the concerned Ministries/Departments and being a policy issue, will take a long time to be finalised. In view of this reason, Committee on Government assurances, Lok Sabha is requested to kindly drop the said Assurances."

4. The above request was not acceded to by the Committee at their sitting held 08 October, 2014 and the Committee accordingly presented 2nd report (16th Lok Sabha) on 16 December 2014 *inter-alia* recommending that the concerned and co-ordinated efforts should be made to expedite the process of consultation with all stake holders and the said Policy be finalized and implemented without any further delay.

5. However the Ministry of Human Resource Development *vide* O.M. No. 11/2011-BP dated 05.11.2014, have again requested to drop the assurance on the following ground:—

"That a twelve Member Task Force was constituted by the National Book Promotion Council (NBPC) to prepare draft National Book Promotion Policy (NBPP) in 2010. The draft report submitted by Task Force which was approved by the Central Advisory Board of Education (CABE) in its 58th meeting held on 7th June, 2011. The NBPC, under the Chairmanship of Hon'ble HRM,

considered the recommendations of the Task force given in draft NBPP, in its meeting held on 5.01.2012 and directed the Ministry to resolve the key policy issues pertaining to the publishing sector after holding consultations with the concerned Ministries/Departments. Accordingly, an Inter-Ministerial meeting to discuss the issues of the concerned Ministries/Departments was held on 28.06.2012 under the Chairmanship of Secretary (HE). In the meeting it was decided to seek the specific comments/inputs on the policy initiatives which pertain to 7 concerned Ministries/Departments. The comments have already been received from the concerned Ministries/Departments. We had forwarded the same along with a copy of the draft National Book promotion Policy to Prof. R. Govinda, Vice-Chancellor, National University of Educational Planning and Administration (NUEPA) with the request to incorporate the comments suitably and re-draft the NBPP. Prof. R. Govinda, Vice-Chancellor (NUEPA) had stated that he had gone through all the papers and observed that the draft policy was prepared more than two years back and since then considerable changes have happened in the sector, therefore, it will be more appropriate to set up group of experts who could review the draft policy statement and prepare a revised draft policy afresh. The revised draft policy is being finalized and the Policy issue, will take time to be finalized. In view of this, the Committee on Government Assurances, Lok Sabha is requested to kindly drop the Assurances.

6. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Human Resource Development, have requested to drop the above assurance.

The Committee may reconsider.

Dated 17.7.2015
New Delhi.

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT

LOK SABHA UNSTARRED QUESTION No. 5587
ANSWERED ON 07.09.2011

Publishing as Small Scale Sector

5587. SHRI R. THAMARISELVAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is considering to declare publishing as a small scale sector or priority sector;
- (b) if so, the details thereof;
- (c) whether a task force, set up by the Government to revive the publishing sector, had submitted its report; and
- (d) if so, the details of the recommendations made therein and approved by the Government?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI): (a) & (b) Publishing activity has been categorized as Service activity under the provisions of Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 which can further be classified as micro, small or medium based on the investments in equipments. Credit to Micro, Small and Medium Enterprises (MSMEs) by financial institutions are as per guidelines/ instructions issued by the Reserve Bank of India from time to time. As per Reserve Bank of India guidelines, finance to micro and small enterprises sector is categorized under priority sector.

(c) & (d) The Task Force constituted on 5.2.2010 by the National Book Promotion Council (NBPC) to draft comprehensive National Book Promotion Policy (NBPP) has submitted its final draft and it has been approved in the final meeting of the Task Force held on 8th August 2011. *The final draft on NBPP will be placed before the NBPC shortly.*

APPENDIX XIV

MEMORANDUM NO. 132

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 4574 dated 21.02.2014, regarding "Reassessment of Hydrocarbon Resources."

On 21 February, 2014 Dr. P. Venugopal, M.P. addressed an Unstarred Question No. 4574 to the Minister of Petroleum and Natural Gas. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Petroleum and Natural Gas within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Petroleum and Natural Gas *vide* O.M.No. 0-27016/10/2014-ONG-I(FTS-30748) dated 07.11.2014, have requested to drop the assurance on the following grounds:—

"That in order to Reassess Hydrocarbon resources for sedimentary basins and deepwater of India, the Ministry has constituted a Multi Organization Team (MOT) comprising of officers from ONGC, Oil and DGH on 21st January, 2014. Considering the magnitude of the job assigned, the Committee has been given 30 months' time to submit its report to the Government. A copy indicating the Milestones and Timeline of the project is enclosed for information (Annexure-I). It is therefore requested that the reply of the Lok Sabha Unstarred Question No. 4574 may not be treated as an assurance and the same may be dropped from the list of Assurances."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Petroleum and Natural Gas has requested to drop the above assurance.

The Committee may consider.

Dated 17.7.2015

New Delhi.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT

LOK SABHA UNSTARRED QUESTION No. 5587
ANSWERED ON 07.09.2011

Reassessment of Hydrocarbon Resources

4574. SHRI P. VENUGOPAL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government proposes to set up a Multi Organisation Team to carry out the reassessment of hydrocarbon resources in various sedimentary basins of the country;

(b) if so, the details thereof;

(c) whether the Government has fixed any time-frame to carry out the reassessment of hydrocarbon resources in such sedimentary basins;

(d) if so, the details thereof; and

(e) the steps taken by the Government to revisit the Hydrocarbon Resource Assessment of the country by utilizing improved geological understanding and new technology?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) to (e) Yes Madam. In the course of implementation of pre-NELP and New Exploration Licensing Policy (NELP) rounds and other exploration and production activities, substantial geo-scientific data have been acquired and interpreted. New Oil and Gas fields have also been discovered by utilizing improved geological understanding and new technology. Increase in exploration spread and quantum jump in availability of geo-scientific data necessitated revisiting the Hydro Carbon resource assessment of all 26 Sedimentary basins of India. *In order to complete the job in time bound and focused manner, a Multi Organisation Team comprising executives from ONGC, OIL, and DGH has been constituted. The Committee has to complete total exercise including report writing within a timeframe of 30 months.*

**RE ASSESSMENT OF HYDROCARBON RESOURCES FOR SEDIMENTARY
BASINS OF INDIA INCLUDING DEEP WATER AREAS**

Milestone and Timeline

| Sl.No. | Milestones | Stating date | Completion date |
|--------|--|--------------|-----------------|
| 1. | Budget Approval/Financial concurrence/Creation of Purchase Requisition (PR) adhering ONGC's internal procedures | 15.7.2014 | 19.9.2014 |
| 2. | Firming up of tender inputs after feedback from expert agencies. | 11.9.2014 | 19.9.2014 |
| 3. | Submission of required tender documents including PR to MM Section. | 22.9.2014 | |
| 4. | 1st TC meeting | 29.9.2014 | |
| 5. | NIT | 15.10.2014 | |
| 6. | Sale of Tender | 15.10.2014 | 29.10.2014 |
| 7. | Pre Bid | 12.11.2014 | |
| 8. | Bid submission | 03.12.2014 | |
| 9. | Evaluation of Techno commercial and price bid. | 04.12.2014 | 31.12.2014 |
| 10. | Procurement of required hardware and software for the project to be carried out at KDMIPE. | 15.10.2014 | 15.01.2015 |
| 11. | Approval from Competent Purchase authority (CPA)/Award of LOA. | 01.01.2015 | 31.01.2015 |
| 12. | Reassessment of hydrocarbon resources of 26 sedimentary basins (including deep water areas) at KDMIPE by winning bidder/bidders. (30 months) | 01.02.2015 | 31.07.2017 |
| 13. | Additional data (i.e. GM data, Geochem data) acquisition for Category-IV Basins (if required). | 01.10.2015 | 31.03.2016 |

Remarks: As decided in the MOT meeting held on 28.3.2014, commencement of the project will be considered from the date placement of 04 to the winning bidder.

APPENDIX XV

MEMORANDUM NO. 134

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3110 dated 19.08.2011, regarding "Hydro Power Projects in North-Eastern States".

On 19 August, 2011 Shri Ramen Deka, M.P. addressed an Unstarred Question No. 3110 to the Minister of Power. The text of the question along with the reply of Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but assurances is yet to be implemented.

3. The Ministry of Power *vide* O.M. No. 45/25/2011-H.1 dated 25 October, 2012 have requested to drop the assurance on the following grounds:—

"That all the projects are pending because of grant of environment and/or forest clearance these statutory clearances are to be granted by Ministry of Environment and Forests after due process which is not likely to be completed in a definite time-frame. However, this Ministry is making all efforts including frequent review with MoE&F for obtaining these clearances."

4. The Committee considered the request of the Ministry at their sitting held on 02 July, 2013 and decided not to drop the Assurance. Accordingly, the Committee presented its 33rd Report (Fifteenth Lok Sabha) *inter alia* recommending that the matter be taken up at highest level with Ministry of Environment and Forests for expediting necessary clearances.

5. However, the Ministry of Power *vide* O.M. No. 45/25/2011-H.I dated 24th September, 2014 have again requested to drop the assurance on the following grounds:—

"In its meeting held on 02.07.2013, the Committee on Government Assurances had desired that the matter may be taken up at the highest level with Ministry of Environment and Forests for expediting necessary clearances. This Ministry has been pursuing the issue expediting clearances with the Ministry of Environment and Forests regularly, even at the level of Ministers. Despite the intensive follow-up, clearances have been received only in some cases, while some others do not appear likely to materialise. The position with respect to status of Environment and Forest clearances and financial Closure differs from project to project, Accordingly, the time-frame for receiving clearances and achieving financial closure will also vary, with no certainty that this will be achieved in every case, given the project specific issues. Since obtaining

all statutory and no-statutory clearances is a time taking process and all out efforts are already being made by this Ministry and the Project Developers to obtain the necessary clearances in respect of the HE project in NE Region and to achieve financial closure and as no definite time-frame can be set for receipt of all the clearances nor can the final outcome be predicted with any certainty, it is requested again that the above said assurance may kindly be dropped."

6. In view of the above, the Ministry, with the approval of Minister of State for Power (I/C), have requested to drop the above assurance.

The Committee may consider.

Dated 17.7.2015
New Delhi.

GOVERNMENT OF INDIA
MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO. 3110
ANSWERED ON 19.08.2011

Hydro Power Projects in North-Eastern States

3110. SHRI RAMEN DEKA:

Will the Minister of POWER be pleased to state:

(a) the details of the hydro power projects sanctioned by the Government in North-Eastern States along with their present implementation Status, project-wise, company-wise and State-wise;

(b) whether the environmental clearance was obtained for these projects;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether any power project is pending for want of environmental clearance in these States; and

(e) if so, the project-wise details thereof and the time by which these projects are likely to be sanctioned?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.V. VENUGOPAL): (a) to (c) Under the Electricity Act, 2003 concurrence of Central Electricity Authority (CEA) is required for setting up of hydro projects estimated to involve capital expenditure exceeding such sum as may be fixed from time to time, by notification by the Central Government. Presently, six hydro power projects duly concurred by CEA having an aggregate installed capacity of 2936 MW in North-Eastern States, are under execution. Environmental clearance has been accorded to all these projects. Details of these hydro projects, company-wise and State-wise, are enclosed at Annexure-I.

(d) & (e) Twelve hydroelectric projects in North-Eastern States having an installed capacity of 10036 MW which have been concurred by CEA are pending for want of environmental and/or forest clearance. Details of all these twelve hydro projects is enclosed at Annexure-II. Once the projects obtain all statutory and non-statutory clearances and achieve financial closure, they will be taken up for implementation.

ANNEXURE I

| Sl. No. | Name of Project | Sector | Implementing Agency | Implementation Status | Capacity (No. x MW) | Benefits (MW) | Date of Environment Clearance | Date of Approval |
|-------------------|-----------------|---------|---------------------|-----------------------|---------------------|---------------|-------------------------------|------------------|
| Meghalaya | | | | | | | | |
| 1. | Myntdu | State | MeSEB | Under Construction | 2x42+1x42 | 126 | 26.09.2001 | 09.06.03 (State) |
| 2. | New Umtru | State | MeSEB | Under Construction | 2x20 | 40 | 13.03.2006 | 12.01.06 (State) |
| Arunachal Pradesh | | | | | | | | |
| 3. | Subansiri | Central | NHPC | Under Construction | 8x250 | 2000 | 16.07.2003 | 09.09.03 (CCEA)* |
| 4. | Kameng | Central | NEEPCO | Under Construction | 4x150 | 600 | 29.03.2001 | 02.12.04 (CCEA) |
| 5. | Pare | Central | NEEPCO | Under Construction | 2x55 | 110 | 13.09.2006 | 04.12.08 (CCEA) |
| Mizoram | | | | | | | | |
| 6. | Tuirial Total | Central | NEEPCO | Under Construction | 2x30 | 60 | 14.06.1995 | 14.01.11 (CCEA) |

*CCEA—Cabinet Committee on Economic Affairs.

ANNEXURE II

HYDRO ELECTRIC PROJECTS (NORTH-EASTERN REGION) ACCORDED
CONCURRENCE BY CEA AND AWAITING ENVIRONMENT AND/OR
FOREST CLEARANCE

| Sl. No. | Name of project/Executing agency/I.C. | Date of CEA Concurrence | Status of Environment and Forest Clearance |
|--------------------------|--|-------------------------|---|
| Manipur | | | |
| 1. | Tipaimukh (Central sector) NHPC, Govt. of Manipur, JVNL 6x250=1500 MW | 02.07.2003 | Environment Clearance was accorded on 24.10.2008. Forest Clearance in respect of Mizoram State: The proposal is under process at Mizoram Govt. level. Forest Clearance in respect of Manipur State: The proposal has been forwarded by Manipur State Forest Department to MoEF on 31.05.2011. |
| 2. | Loktak D/S (Central sector) NHPC Govt. of Manipur/ 2x33=66 MW | 15.11.2006 | Environment Clearance: Public hearing has been conducted successfully on 07.06.11. Form-I for Environment Clearance has been submitted to MoEF on 18.7.2011. Forest Clearance: In principle forest clearance accorded to the project by MoEF on 3.3.2011. |
| Arunachal Pradesh | | | |
| 3. | Dibang (Central sector) NHPC 12x250=3000 MW | 23.01.2008 | Environment Clearance: The matter has been taken up by NHPC with MOEF <i>vide</i> letter dated 02.02.2011 and with Hon'ble Chief Minister of Arunachal Pradesh <i>vide</i> letter dated 21.02.2011, for early conductance of Public Hearing. Forest Clearance: The proposal is yet to be forwarded by Principal Chief Conservator of Forest (PCCF), Itanagar to MoEF. |
| 4. | Demwe Lower (Private sector) ADPL/ 5x342+1x40=1750 MW | 20.11.2009 | Environment Clearance: 12.2.2010 Forest Clearance: Under process at MoEF. Forest Advisory Committee (FAC) considered proposal on 7.5.10 and 20.5.10 and recommended for Forest Clearance. Forest Clearance is awaited. |
| 5. | Dibbin (Private sector) KSK Dibbin HPPL/ 2x60=120 MW | 04.12.2009 | Forest Clearance: Environment Impact Assessment (EIA)/Environment Management Plan (EMP) (draft reports) submitted to Arunachal Pradesh State Pollution Control Board (APSPCB) on 5.8.2009. Public hearing held on 30th July, 2010. Environment Appraisal Committee (EAC) recommended for Environment Committee (EC) during March, 2011. Forest Clearance: Under process at State Govt. level. Revised application for diversion of forest land submitted to Nodal Officer, Govt. of Arunachal Pradesh on 8.3.2011. District Forest Officer (DFO) has completed the process and submitted the proposal to Chief Conservator of Forest, Banderdewa on 21.06.2011 for further processing. |

| Sl. No. | Name of Project/Executing agency/I.C. | Date of CEA Concurrence | Status of Environment and Forest Clearance |
|---------------|--|-------------------------|--|
| 6. | Lower Siang (Private sector) JAPL 9×300=2700 MW | 16.02.2010 | <p>Environment Clearance: Earlier Terms of Reference (TOR) was approved for 2025 MW by MoEF. MoEF on 03.08.10 accorded approval for revised TOR for Installed Capacity (IC) of 2700 MW.</p> <p>The additional studies have been carried out and draft report submitted to State Pollution Control Board for arranging Public Hearing.</p> <p>Forest Clearance: The revised proposal for forest land diversion was submitted to Nodal Officer to State Government in February, 2010, who has forwarded the case to three DFOs for site verification and report submission. All three DFOs have submitted their report to Conservator of Forest who has forwarded the same to Nodal Officer, Itanagar.</p> |
| 7. | Nyamjang Chhu (Private sector) BEL 6×130=78 MW | 24.03.2011 | <p>Environment Clearance: Pending with Developer, Public hearing held in February, 2011. Considered by EAC during March 2011 for EC. Replies to observations being submitted by Developer.</p> <p>Forest Clearance: Not required since no forest land is involved.</p> |
| 8. | Nafra (Private sector) SNPCPL 2×60=120 MW | 11.02.2011 | <p>Environment Clearance: Accorded on 17.1.2011.</p> <p>Forest Clearance: Proposal for diversion of 78.45 ha. forest land was forwarded to Principal Chief Conservator of Forest, Itanagar on 9.09.2010 by Chief Conservator of Forest, Banderdewa. The case for forest clearance was submitted to MoEF in February, 2011.</p> <p>The proposal was placed before Forest Advisory Committee (FAC) on 30th & 31st May, 2011 wherein some information was sought. FAC has recommended the proposal for diversion of forest land.</p> |
| Total 10036MW | | | |

APPENDIX XVI

MEMORANDUM NO. 138

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 4583 dated 20.12.2012, regarding "Power Projects on River Yamuna".

On 20 December, 2012 Shrimati Maneka Gandhi, M.P. addressed an Unstarred Question No. 4583 to the Minister of Power. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Power *vide* O.M. No. 2/31/2012-H-II dated 21 January, 2015 & 27.11.14 have requested to drop the assurance on the following grounds:—

"That the reply of this Ministry has been treated as an assurance by the Lok Sabha Secretariat, whereas, there was no such intention of this Ministry while furnishing the reply. It is further stated that presently, eight Hydro Electric Projects (25 MW & above) are proposed to be constructed on river Yamuna and its tributaries, the details of which are given below. All these projects will take many years to get completed."

| Sl. No. | Name of Project/Executing Agency/State | Installed Capacity (MW) | Likely year of Comm. | Present Status |
|---------|--|-------------------------|----------------------|--|
| 1. | Sawara Kuddu Himachal Pradesh/HP Power Corp. Ltd./State | 3x37=111 | 2014-15 | Under Construction |
| 2. | Tangnu Romai-I Himachal Pradesh/Ms. Tangu Romai Power Generation/ Private | 2x22=44 | 2015-16 | Under Construction |
| 3. | Lakhwar MPP Uttarakhand | 300 | - | Detailed Project Report (DPR) under examination by Central Electricity Authority (CEA) |
| 4. | Kaishau Dam Project Uttarakhand | 660 | - | |
| 5. | Mori Hanoi Uttarakhand | 64 | - | |
| 6. | Tluni Piasu Uttarakhand | 72 | - | |

| Sl. No. | Name of Project/Executing Agency/State | Installed Capacity (MW) | Likely year of Comm. | Present Status |
|--------------|--|-------------------------|----------------------|--|
| 7. | Vyasi HEP Uttarakhand | 120 | - | Concurred by CEA and the same has not been taken up for execution yet. |
| 8. | Dhamwari Sunda HEP Himachal Pradesh | 70 | - | The project is under award and has not been taken up for construction yet. |
| Total 1441MW | | | | |

Keeping in view the above fact, the Committee on Government Assurances is requested to drop the aforesaid Assurance.

4. In view of the above, the Ministry, with the approval of Minister of State for Power, have requested to drop the above assurance.

The Committee may consider.

Dated 17.7.2015
New Delhi.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO. 4583
ANSWERED ON 20.12.2012

Power Projects on River Yamuna

4583. SMT. MANEKA SANJAY GANDHI:

Will the Minister of POWER be pleased to state:

- (a) the number of power projects proposed to be constructed on river Yamuna;
- (b) whether any power projects have been started by now on river Yamuna; and
- (c) if so, the details and the present status thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): (a) to (c) Presently, eight Hydro Electric Projects (HEPs) (25 MW & above) are proposed to be constructed on river Yamuna and its tributaries. The details are given at Annexure.

ANNEXURE

**HYDRO ELECTRIC PROJECTS (25 MW & ABOVE), PROPOSED TO BE
CONSTRUCTED ON RIVER YAMUNA AND ITS TRIBUTARIES**

| SL. No. | Name of Project/Executing Agency/State | Installed Capacity (MW) | Likely year of Commissioning | Present Status |
|---------|---|-------------------------|------------------------------|---|
| 1. | Sawara Kuddu Himachal Pradesh/ HP Power Corp. Ltd./ State | 3x37=111 | 2014-15 | Under Construction |
| 2. | Tangu Romai-I Himachal Pradesh/ M/s. Tangu Romai Power Generation/Private | 2x22=44 | 2015-16 | Under Construction |
| 3. | Lakhwar MPP Uttarakhand | 300 | - | Detailed Project Report (DPR) under examination by Central Electricity Authority (CEA) |
| 4. | Kishau Dam Project Uttarakhand | 660 | - | DPR under examination by CEA. |
| 5. | Mori Hanol Uttarakhand | 64 | - | } DPRs of these projects have been returned by CEA due to inadequate Information in DPR |
| 6. | Tiuni Piasu Uttarakhand | 72 | - | |
| 7. | Vyasi HEP Uttarakhand | 120 | - | Concurred by CEA and the same has not been taken up for execution yet. |
| 8. | Dhamwari Sunda HEP Himachal Pradesh/M/s. Dhamwari Power Company Private Ltd. | 70 | - | The project is under award and has not been taken up for construction yet. |
| Total | | 1441MW | | |

APPENDIX XVII

MEMORANDUM NO.141

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3809 dated 25.08.2011, regarding "ROB at Tori Station".

On 25 August, 2011 Shri Inder Singh Namdhari, M.P. addressed an Unstarred Question No. 3809 to the Ministry of Railways. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Railways *vide* O.M. No. 2011-CE-I/PQL/39 dated 19 January, 2015 have requested to drop the assurance on the following grounds:—

"That Railways has made the General Arrangement Drawing (GAD) of the bridge and submitted to Ministry of Road Transport and Highways (MORTH) for their approval. On 10.11.2014, Ministry of Railways has signed a Memorandum of Understanding (MoU) with Ministry of Road Transport and Highways (MORTH) to facilitate expeditious construction of ROB/RUBs by MORTH at their cost. Accordingly, this work, being on NH, has been transferred to MORTH for execution. In view of the above, Committee on Government Assurances, Lok Sabha Secretariat is requested to drop this Assurance from the list of pending assurances for this Ministry."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Railways, have requested to drop the above assurance.

The Committee may reconsider.

Dated 17.07.2015
New Delhi.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 3809
ANSWERED ON 25.08.2011

ROB at Tori Station

3809. SHRI INDER SINGH NAMDHARI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware that the construction of Railway Over Bridge (ROB) at Tori station in Jharkhand was slated to begin in the year 2010-11;

(b) if so, whether it is also true that nothing concrete has been done so far and the railway crossing remains closed most of the time; and

(c) if so, the reasons therefor and the time by which the construction work is likely to begin?

ANSWER

THE MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) A Road Over Bridge (ROB) in lieu of level crossing No. 24/A/T in Tori-Mahumilan section has been sanctioned in Railway Works Programme 2011-12 on cost sharing basis between the Railways and State Government of Jharkhand being a new work, it is at planning and estimation stage.

APPENDIX XVIII

MEMORNADUM NO. 142

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3852 dated 25.08.2011, regarding “New Railway Line in Uttarakhand”.

On 25 August, 2011 Shri Vijay Bhadur Singh, M.P. addressed an Unstarred Question No. 3852 to the Minister of Railways. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Railways *vide* O.M. No. 2011/W-I/PQL/NER/8 dated 31 October, 2014 have requested to drop the assurance on the following grounds:—

"Construction of new line from Kichha-Khatima (51.48 km) has also been included in the Budget 2003-04 with the provision that land will be provided free of cost by the State Government of Uttarakhand. All the requisite papers for land acquisition have been deposited with State Government. However, land is yet to be made available. Commissioner/Kumaoun Mandal has proposed a new alignment between Lalkaun-Khatima and has requested for Abstract cost of the project alongwith details of land to be acquired as per new alignment. Details about this new alignment have been made available to State Government with the request to indicate their final decision as an Assurance. It is informed that land for the instant project is yet to be made available by the State Government of Uttarakhand as per their commitment to provide land free of cost and final decision on the new alignment as proposed by the Commissioner Kumaoun Mandal has also not been taken by the State Government. Keeping the above in view, it is not proper to continue the present Assurance for a longer period. Hence, the Committee on Government Assurances (Lok Sabha) may please be approached for according approval for dropping of the above assurance from the list of pending assurances.

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Railways, has requested to drop the above assurance.

The Committee may consider.

Dated 17.7.2015
New Delhi.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

LOK SABHA UNSTARED QUESTION NO. 3852
ANSWERED ON 25.08.2011

New Railway Line in Uttarakhand

3852. SHRI VIJAY BAHADUR SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware that Tanakpur-Khatima railway line (Uttarakhand) has no rail link with Kichha-Delhi railway line despite huge rush of passengers from Tanakpur/Khatima to Delhi;

(b) whether any survey has been conducted in this regard;

(c) if so, the outcome thereof and if not, the reasons therefor; and

(d) the steps taken/being taken for laying of railway lines from Khatima to Kichha in Uttarakhand?

ANSWER

THE MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (d) Khatima-Tanakpur is an existing metre gauge line where gauge conversion is in progress as a part of Bhojipura-Pilibhit-Tanakpur gauge conversion project. Further, construction of new line from Kichha-Khatima (51.48 km.) has also been included in the Budget 2003-04 with the provision that land will be provided free of cost by the State Government of Uttarakhand. All the requisite papers for land acquisition have been deposited with State Government. However, land is yet to be made available. Commissioner/Kumoun Mandal has proposed a new alignment between Lalkaun-Khatima and has requested for Abstract cost of the project alongwith details of land to be acquired as per new alignment. Details about this new alignment have been made available to State Government with the request to indicate their final decision.

APPENDIX XIX

MEMORANDUM NO. 143

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 2991 dated 12.08.2010, regarding "Completion of Railway Tracks".

On 12 August, 2010 Dr. Nilesh N. Rane M.P. addressed an Unstarred Question No. 2991 to the Minister of Railways. The text of the question along with the reply of the Minister is as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Railways *vide* O.M. No. 2014/proj./BB/20/16 dated 5 December, 2014 has requested to drop the assurance on the following grounds:—

"That land for the Seawood-Uran project has been acquired except in ch. 8000 to 11000 which is under process by City and Industrial Development Corporation of Maharashtra Ltd. (CIDCO). Railways have taken up the matter at the highest level with CIDCO to expedite the balance land acquisition and handover it to Railways. It is further submitted that Seawood-Uran project is on cost sharing basis in the ratio of 1:2 (Railway 1 & CIDCO 2) and the land in the project is to be acquired and provided by CIDCO to Railways free of cost, on long term lease on nominal charges. Since CIDCO does not function under the administrative control of the Ministry of Railways (MoR), Lok Sabha Secretariat (Committee on Government Assurances) is requested to please drop this Assurance from the list of pending Assurances with Ministry of Railways."

4. In view of the above, the Ministry, with the approval of Minister of State for Railways, has requested to drop the above assurance.

The Committee may consider.

Dated 17.7.2015
New Delhi.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 2991
ANSWERED ON 12.08.2010

Completion of Railway Tracks

2991. DR. NILESH NARAYAN RANE:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the land acquisition process for the entire railway track from Panvel to Uran has been completed; and

(b) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) Land for Seawood-Uran project is being made available by CIDCO (a unit of Government of Maharashtra) and not by Railways.

(b) 25 hectare from ch. 8800 to 11000 is under process by CIDCO.

APPENDIX XX

MEMORANDUM NO. 144

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1849 dated 9 March, 2010 regarding "Enactment of New Road Transport Act".

On 9 March, 2010 Shrimati Deepa Dasmunsi, S/Shri Chandu Lal Sahu, Shivarama Gouda, M.K. Raghavan, Asaduddin Owaisi and S.S. Ramasubbu, M.Ps., addressed an Unstarred Question No. 1849 to the Minister of Road Transport and Highways. The contents of the question along with the reply of the Minister of State in the Ministry of Road Transport and Highways are as given in Annexure.

2. The reply to the question was treated as an assurance and required to be implemented by the Ministry of Road Transport and Highways within three months of the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways *vide* O.M. No. H-11016/14/10-MVL dated 19 August, 2010 had requested to drop the assurance on the following grounds:—

"That the Expert Committee reviewing the Motor Vehicles Act, 1988 is still in the process of deliberations and the recommendations of the Committee is not yet known to this Ministry. The Committee is going to meet again this month for doing the clause by clause review of the entire Act. It is understood that Committee may finalise its report by the end of next month. However, the amendment process has not yet started. As the Lok Sabha Secretariat is aware that the amendment of the Act is a long drawn process. It undergoes various stages such as preparation of proposal by the Ministry, approval by Cabinet, introduction of the Bill in the Parliament, examination of Bill by Parliamentary Standing Committee, hearing of all possible stakeholders by the Parliamentary Standing Committee, approval by Parliament and Presidential assent. As such no deadline for completion of the amendment process can be fixed at this stage."

4. The above request was not acceded to by the Committee at their sitting held on 19th October, 2010 and the Committee accordingly presented 13th Report (15th Lok Sabha) on 22 March, 2011 *inter alia* recommending that the Committee desired that the review of Motor Vehicles Act, 1988 be expedited and the assurance be implemented.

5. However, the Ministry of Road Transport and Highways *vide* O.M. No. H-11016/14/2010-MVL dated 27 March, 2015 have again requested to drop the assurance on the following grounds:—

"That the Sunder Committee constituted for review of the Motor Vehicles Act, 1988 has submitted its report on 02.02.2011 to this Ministry. The report was examined by this Ministry in detail. It was felt that road transport being in the concurrent list under the Constitution of India and moreover, the States are to implement the provisions of the Act, it would be appropriate and correct that before making any amendment in the Act, the recommendations are shared with the States/UTs to elicit their considered views.

However, this Ministry decided to replace the 'Motor Vehicles Act, 1988' with the draft "Road Transport and Safety Bill, 2015" which has been uploaded on the Ministry's Official website: www.morth.nic.in for seeking comments/suggestions. Draft Cabinet Note has been circulated to all the concerned Ministries/Departments for their Comments. The recommendations of the Expert Committee (Sunder Committee) has also been considered and taken into consideration wherever found feasible in the Road Transport and Safety Bill, 2015. In view of the position explained above Lok Sabha Secretariat is requested to place this matter before the Committee on Government Assurances for dropping."

6. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Road Transport and Highways, have requested to drop the above assurance.

The Committee may reconsider.

Dated 17.7.2015
New Delhi.

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
LOK SABHA UNSTARRED QUESTION NO. 1849
ANSWERED ON 9.3.2010

Enactment of New Road Transport Act

1849. SHRIMATI DEEPA DASMUNSI:
SHRI CHANDU LAL SAHU:
SHRI SHIVARAMA GOUDA:
SHRI M.K. RAGHAVAN:
SHRI ASADUDDIN OWAISI:
SHRI S.S. RAMASUBBU:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government is considering to review the existing Motor Vehicles Act;
- (b) if so, the details thereof;
- (c) whether an expert committee has been constituted by the Government in this regard;
- (d) if so, the details thereof and terms of reference of the said committee;
- (e) whether the Government proposes to define maximum speed limit on highways, cancel driving licence of the persons accused of road accident, increase terms of imprisonment and put an upper age limit for obtaining driving licence in the country;
- (f) if so, the details thereof; and
- (g) the time by which recommendations of the expert committee are likely to be submitted and implemented?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEO SINGH KHANDELA): (a) to (d) In order to review the Motor Vehicles Act, 1988 in a comprehensive manner, the Government has constituted a Committee under the Chairmanship of Shri S. Sunder, Distinguished Fellow, The Energy and Resources Institute (TERI) and former Secretary, Ministry of Surface Transport. The Committee has been mandated to look into various aspects of administration and regulation of vehicular traffic in the country, which *inter alia* includes review of the system of grant of driving licence.

(e) & (f) Maximum speed limit for motor vehicles as well as driving norms have already been prescribed by the Government. There is no proposal to cancel the driving licence of the person accused of road accidents, to increase terms of imprisonment and fix upper age limit for getting a driving licence/driving a motor vehicle.

(g) Since the Act is to be reviewed in a comprehensive manner, no definite time-frame for submission/implementation of the report can be envisaged at this stage.

APPENDIX XXI

MEMORANDUM NO. 145

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 2050 dated 19.08.2013, regarding "Irregularities in NH Projects".

On 19 August, 2013 Shri Konakalla Narayana Rao and Shri Haribhau Jawale M.Ps. addressed an Unstarred Question No. 2050 to the Minister of Road Transport and Highways. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways *vide* O.M. NO. H-11016/118/2013-P&M dated 22 November, 2013 on 02 February, 2015 have requested to drop the assurance on the following grounds:—

"That action on the cases which are under investigation as was furnished in the Annexure in reply to the above question, shall depend on the outcome of the investigation and it is contemplated that appropriate action against the concerned contractor/officers, if found guilty, will be taken as per the contract agreement and extant service rules subject to outcome of such investigations. Further, no time-frame for such investigations can be specified. In view of the above, Ministry of Parliamentary Affairs is requested not to treat the details furnished in the Annexure referred to in reply to part (b) of Lok Sabha Unstarred Question No. 2050 answered on 19th August, 2013 regarding "Quality of Roads" as an assurance and drop the above assurance from the list of pending assurances."

4. In view of the above, the Ministry, with the approval of Minister of State for Road Transport & Highways, have requested to drop the above assurance.

The Committee may consider.

Dated 17.7.2015
New Delhi.

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 2050
ANSWERED ON 19.08.2013

Irregularities in NH Projects

2050. SHRI KONAKALLA NARAYANA RAO:
SHRI HARIBHAU JAWALE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has received complaints regarding alleged irregularities in the National Highway projects under implementation in various States of the country during the last three years and the current year;
- (b) if so, the details thereof, State/UT-wise along with the action taken thereon;
- (c) whether the World Bank Institutional Integrity Unit has reported irregularities in a number of projects funded by the World Bank;
- (d) if so, the details thereof; and
- (e) the action taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): (a) Yes, Madam.

(b) The State/Union Territory (UT)-wise details of complaints regarding quality of construction work and irregularities in National Highway (NH) Projects under implementation in various parts of the country during last three years and the current year, along with action taken are annexed.

(c) and (d) World Bank's Institutional Integrity Unit in its report has alleged that some companies executing World Bank funded projects in respect of contract packages WB-9, WB-10, WB-12 under Lucknow-Muzaffarpur National Highways project (LMNHP) package IVA under Grand Trunk Road Improvement Project (GTRIP) and package V-C under Third National Highways Project (TNHP) have committed sanctionable practise.

(e) The basic facts regarding alleged irregularities committed by some companies in NH Projects funded by World Bank was prepared by a committee constituted under the guidance of Director General (Road Development) & Special Secretary by the Ministry. Further enquiry was conducted by another Committee constituted by the Ministry based on the basic facts prepared by the first committee. The matter was subsequently forwarded to National Highways Authority of India (NHAI) to verify/ascertain facts and consequences on outcome and to take appropriate action. The central Bureau of Investigation (CBI) has taken over the case for verification. As per Central Vigilance Commission (CVC) guidelines, once a case is taken up by CBI for investigation, parallel investigation by departmental agencies should be avoided.

ANNEXURE

THE STATE/UNION TERRITORY (UT)-WISE DETAILS OF COMPLAINTS REGARDING QUALITY OF CONSTRUCTION WORK AND IRREGULARITIES IN NATIONAL HIGHWAY (NH) PROJECTS UNDER IMPLEMENTATION IN VARIOUS PARTS OF THE COUNTRY DURING LAST THREE YEARS AND THE CURRENT YEAR, ALONG WITH ACTION TAKEN

(Status as on April, 2013)

| Sl. No. | State/Union Territory | No. of com-plaints | Name of work | NH No. | Action taken |
|---------|-----------------------|--------------------|---|-------------|---|
| 1. | Andhra Pradesh | 1 | 4 lane NH road from Islampur to Kadthal | 7 | Under investigation. |
| 2. | Andhra Pradesh | 1 | Complaints against PD, Manager (F) and PIU Anantpur and others regarding bad quality of work. | 7 | Under investigation. |
| 3. | Assam | 1 | Development of NH-37 from km 325 to 344 and NH-52 from km 0 to 135 | 37 & 52 | Matter is subjudice before the Hon'ble Guwahati High Court. |
| 4. | Bihar | 1 | Mokama-Munger project | 80 | Under investigation. |
| 5. | Bihar | 1 | Construction of bridge on NH-57 and NH-107 | 57 & 107 | Under investigation. |
| 6. | Chhattisgarh | 2 | 4-laning of Bhilai-Raipur section of NH-6. | 6 | Under investigation. |
| 7. | Jammu & Kashmir | 1 | Samba-Kunjwani-Narwal stretch in Jammu District | 44 | Minor defects noticed during inspection and notified to the construction agency for rectification during DLP. The damaged existing Devak Bridge and newly constructed Balole Bridge are under repair. |
| 8. | Jharkhand | 1 | Widening and Strengthening of NH-80 from km 191 to 196. | 80 | Under investigation. |
| 9. | Karnataka | 1 | New Mangalore Port | 17, 48 & 13 | Contractor instructed to improve finishing which is in progress. |
| 10. | Manipur | 1 | Construction of NH-3 within the State of Manipur | 3 | Investigation report has been filed in the Hon'ble Guwahati High Court. |

| Sl. No. | State/Union Territory | No. of complaints | Name of work | NH No. | Action taken |
|---------|-----------------------|-------------------|--|--------|----------------------|
| 11. | Maharashtra | 1 | Construction of Golden Quadrilateral (GQ) | 4 | Under investigation. |
| 12. | Odisha | 1 | NH bypass on NH 5 from Sunakhala to INS Chilika through Balugaon town. | 5 | Under investigation. |
| 13. | Rajasthan | 1 | NH-76 in district Baran | 76 | Under investigation. |
| 14. | Uttar Pradesh | 1 | Development of Jhansi-Mirzapur section of NH-76 | 76 | Under investigation. |

Note: Action on the cases under investigation shall depend on the outcome of the investigation. There is no time frame for such investigations.

APPENDIX XXII

MEMORANDUM NO. 150

Subject: Request for dropping of assurance given in reply to Starred Question No. 445 dated 26.04.2013, regarding "Protection of Women's Rights & Unstarred Question No. 5276 dated 26.04.2013, regarding "Committee on status of Women".

On 26 April, 2013 Shri Naranbhai Kachhadia & Shri Sanjay Dhotre, MPs addressed a Starred Question No. 445 & Shri Prof. Saugata Roy & Shri K. Shivakumar *Alias* J.K. Ritheesh, MPs. addressed an Unstarred Question No. 5276 to the Minister of Women and Child Development. The text of the question alongwith the reply of the Minister are as given in the Annexures-I&II.

2. The replies to the questions were treated as assurances by the Committee and required to be implemented by the Ministry of Women and Child Development within three months from the date of the reply but the assurances are yet to be implemented.

3. The Ministry of Women and Child Development *vide* O.M. No. 6—46/2013-WW dated 28.02.2014 & O.M. No. 6—48/2013-WW(HLC) dated 20.01.2014, have requested to drop the assurances on the following grounds:—

"That the reply to part (b) to (e) of the question referred to above is a factual position indicating that the High Level Committee has been provided two years time for submission of its report from the date of first meeting of the High Level Committee as provided in the resolution at the time of its constitution. This in our view does not constitute an Assurance. Since the High Level Committee is envisaged to submit its report by 23.05.2015, i.e. within two years from its reconstitution as resolved in the Resolution dated 24.05.2013, it will not be possible to fulfil the assurance before that date and this Ministry will have to keep on asking for the extending of time for fulfilling the Assurance every 3 months, which would be a futile exercise. It is also mentioned that in an identical case regarding assurance given in reply to Starred Question No. 441 dated 27.02.2013 regarding comprehensive study to assess the current status of women the Rajya Sabha Secretariat has deleted the assurance from the pending list of assurance of Rajya Sabha *vide* their letter No. RS 1/228/29/2013-Com-III dated 27.05.2013 in view of the position explained above the Committee of Government Assurances Lok Sabha, may please consider deletion of this Assurance".

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Women and Child Development, have requested to drop the above assurance.

The Committee may consider.

Dated 17.7.2015
New Delhi.

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT
LOK SABHA STARRED QUESTION NO. 445
ANSWERED ON 26.04.2013

Protection of Women's Rights

445. SHRI NARANBHAI KACHHADIA:
SHRI SANJAY SHAMRAO DHOTRE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the National Commission for Women (NCW) has adequate powers to protect the rights of women across the country;

(b) if so, the details thereof and if not, the reasons therefor and the reaction of the Government thereto;

(c) whether the Government has constituted a committee to examine the issue of empowerment of women and if so, the details thereof;

(d) whether the committee has submitted its report to the Government; and

(e) if so, the main recommendations of the committee and the implementation status thereof, and if not, the time by which the committee is likely to submit its report?

ANSWER

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (e) A Statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 445 to be answered on 26th April, 2013 asked by Shri Naranbhai Kachhadia and Shri Sanjay Dhotre regarding 'Protection of Women's Rights'.

(a) & (b) The National Commission for Women (NCW), which was constituted as a statutory body in 1992 has a wide mandate to safeguard and promote the interests of women. As per Section (10) of the National Commission for Women Act, 1990, the Commission shall perform any function to safeguard and promote the interest of women in the country. These include, among others, investigation and examination of the safeguards provided for women under the Constitution and other laws and making recommendation to Government on measures for their effective implementation; reviewing the existing provisions of the Constitution and other laws affecting women and recommendation of amendments and remedial legal measures to meet any lacunae, inadequacies or shortcoming in such laws; looking into complaints and taking *suo-moto* notice of matters relating to deprivation of women's rights, etc. and taking up the issues with appropriate authorities; calling for special studies or investigations into specific problems or situations arising out of discrimination and atrocities against women, identifying the constraints so as to recommend strategies for their removal;

participation and advice in the planning process for socio-economic development of women, evaluation of the progress made thereof; inspection of jails, remand homes etc., where women are kept under custody and seeking remedial action wherever necessary.

The Commission has been given powers of a Civil Court while investigating matters relating to safeguards for women under the Constitution and other laws and deprivation of women's rights, to the extent of summoning and enforcing attendance of any person from any part of India and examining him on oath, requiring discovery and production of any document, receiving evidence on affidavits, requisitioning of any public record or copy thereof from any court of office, issuing Commissions for examination of witnesses and documents and any other matter which may be prescribed.

(b) to (e) The Government has constituted a High Level Committee for study of the Status of Women in the country since 1989, the mandate of which *inter-alia*, includes measures for holistic empowerment of women. The Committee has been given two years time to submit their report, from the date of its 1st meeting, which was held on 24th July, 2012.

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 5276
ANSWERED ON 26.04.2013

Committee on status of Women

5276. SHRI SAUGATARAY:

SHRI K. SIVAKUMAR *Alias* J.K. RITHEESH:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the High Level Committee (HLC) on the status of women in the country has submitted its report to the Government;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether a number of members of the HLC have resigned from the Committee;
- (d) if so, the details thereof and the reasons behind their resignation; and
- (e) the time by which the said HLC is likely to submit its report to the Government?

ANSWER

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) & (b) No, Madam. The HLC has not submitted its report to the Government.

(c) Yes, please;

(d) The Chairperson, Member Secretary and three Members of the HLC had resigned, reportedly due to their pre-occupations and other commitments.

(e) HLC has been given two years time from the date of its 1st meeting to submit its report. The 1st meeting was held on 24th July, 2012.

APPENDIX XXIII

MINUTES

TWELFTH SITTING

Minutes of the sitting of the Committee on Government Assurances (2014-15) held on 21.07.2015 in Committee Room 'B', Parliament House Annexe, New Delhi.

The Committee sat from 1500 hours to 1815 hours on Tuesday, 21 July, 2015.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri E. Ahamed
4. Shri Bahadur Singh Koli
5. Shri Prahlad Singh Patel
6. Shri Sunil Kumar Singh
7. Shri K.C. Venugopal

SECRETARIAT

- | | | |
|-------------------------|---|----------------------------|
| 1. Shri R.S. Kambo | — | <i>Joint Secretary</i> |
| 2. Shri U.B.S. Negi | — | <i>Director</i> |
| 3. Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 4. Shri Kulvinder Singh | — | <i>Committee Officer</i> |

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the days's agenda. Thereafter, the Committee took up 41 Memoranda (Memo No. 111 to 151) containing requests received from various Ministries/Departments for dropping of the pending assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the remaining Memoranda. Thereafter, the Hon'ble Chairperson decided to drop 19 assurances as per details given in Annexure-I* and to pursue the remaining 22 assurances as per details given in Annexure-II, for implementation by the Ministry/Department concerned.

The Committee then adjourned.

*Not enclosed.

ANNEXURE II

STATEMENT SHOWING ASSURANCES NOT DROPPED BY THE COMMITTEE ON
GOVERNMENT ASSURANCE AT THEIR SITTING HELD ON 21.07.2015

| Sl. No. | Memo No. | Question | Ministry/ Department | Subject | Remarks |
|---------|----------|----------------------------------|--------------------------|-----------------------------------|---|
| 1. | 111 | USQ No. 2516 Dated 28.03.2012 | Civil Aviation | Airport Expansion Projects | The Ministry that Hon'ble Minister while replying to the question had not given any assurance and only provided the factual position and the response/status of the concerned State Government on the land issues. The Committee were however of the view that it is their prerogative to treat a particular reply as an assurance or not. The Committee desired that the matter be pursued with the State Government and the assurance on the subject be implemented at the earliest. |
| 2. | 113 | USQ No. 3213 Dated 12.12.2012 | Civil Aviation | Navi Mumbai Airport | The Committee noted that the Government of India has already granted 'in principle' approval to the proposal of Government of Maharashtra for setting up of a new Greenfield airport at Navi Mumbai in Maharashtra, Government of India has also constituted a project Management and Implementation Committee under the Chairmanship of Chief Secretary, Government of Maharashtra for developing the airport. The Committee, therefore, desired that the matter be brought to its logical conclusion. |
| 3. | 114 | USQ No. 4053 Dated 19.12.2011 | Commerce and Industry | Cardamom Processing Centres | The Committee noted that the proposal for establishment of a separate Cardamom Price Stabilization Fund (CPSF) was considered by the department and it was felt/decided that formation of a separate commodity specific fund including Cardamom Price |

| Sl. No. | Memo No. | Question | Ministry/ Department | Subject | Remarks |
|---------|----------|----------------------------------|----------------------|---------------------|---|
| | | | | | stabilization fund may not be viable in terms of operational cost etc. Therefore, instead of all plantation sectors/sub-sectors having separate Price Stabilization Funds, it would be better to include these sectors/ plantation in the restructured PSF Scheme, with augmented corpus of PSFT. The Committee desired that necessary action may be taken accordingly and the assurance be implemented. |
| 4. | 118 | USQ No. 1024 Dated 30.07.2010 | Finance | Draft Audit Bill | The Committee noted that the Ministry had furnished specific comments to C&AG on the proposed draft Bill soliciting their views/comments for amendments to the existing C&AG Act instead of replacing it with a new law. Accordingly C&AG's Office have sent a revised draft bill, <i>i.e.</i> , c & AG's (Duties, Power and existing Act). The revised draft Bill is being actively examined in consultation with concerned. The Committee, therefore desired that revised draft may be examined and finalized without further delay and the pending assurance be implement at the earliest. |
| 5. | 119 | USQ No. 1006 Dated 05.08.2011 | Finance | DTAA with Mauritius | The Committee noted that a Joint Working Group comprising members from the Government of India and Government of Mauritius was constituted on 2006 to result the matter 8th round of discussions have taken place so far, the last being during 22nd to 24th August, 2012. However, the issues could not be resolved. The Committee therefore desired that the concerted and coordinated efforts may be made and the matter be brought to its logical conclusion. |
| 6. | 120 | USQ No. 2379 Dated 25.07.2014 | Finance | DTAA Amendment | The Committee noted that negotiations for entering into note DTAA's with various countries are going on. They |

| Sl. No. | Memo No. | Question | Ministry/ Department | Subject | Remarks |
|---------|----------|----------------------------------|----------------------|---|---|
| | | | | | therefore desired that vigorous efforts may be made to bring the matter to its logical conclusion. The Committee would also like to apprise of the progress made in the matter so far. |
| 7. | 121 | USQ No. 29 Dated 22.11.2011 | Home Affairs | Incentive to Employees in LWE Districts | The Committee note that a draft incentive scheme for Central State Government employee posted in LWE affected districts was circulated to LWE affected State Government and concerned Central Government, Ministries/Departments for their comments in September, 2009. However, no final view has been taken since views of many State Governments are still awaited. The Committee would like the Ministry to persue the matter with the State Governments concerned vigorously so that the proposed incentive scheme could be finalized without further delay meanwhile the Committee would like to know the names of those States which have not comments so far. |
| 8. | 122 | USQ No. 35 Dated 13.03.2012 | Home Affairs | Prosecution in bomb blast cases. | The Committee noted that NIA is entrusted cases involving scheduled offences for investigation on regular basis in accordance with the NIA Act, 2008. The cases are registered, in vestigated and charge sheet is filed. Further against 41 case till entrusted to NIA upto year 2011-12, the cases handed over to them have gone upto 81 till 28.02.2014. In many of above cases chargesheets have been filed by NIA and the cases are under trial at various stages in the different NIA special Courts. The Court is seized of these cases and trial is going on. The Committee would like the Ministry to vigorously peruse these cases till their logical conclusion and the pending |
| | | USQ No. 2897 Dated 27.08.2013 | | Working of NIA | |

| Sl. No. | Memo No. | Question | Ministry/ Department | Subject | Remarks |
|---------|----------|----------------------------------|----------------------|-------------------------------|--|
| | | | | | assurance on subject being implemented desired that the said 81 cases be disposed off expeditiously and the pending assurance on the subject be implemented. |
| 9. | 123 | USQ No. 1327 Dated 13.08.2013 | Home Affairs | Revival of Sikh Militancy | The Committee noted that the NIA has registered a Case No. RC-05/2012/NIA/DLI against Punjab based operatives of Babbar Khalsa International (BKI) based on the allegation that they are receiving funds from UK based BKI operative to commit terrorist acts in India with active material and logistics support from Pakistan based BKI leaders. NIA has further informed that the investigation into the case in India is largely over, and further investigation is pending as the request sent under provisions of the Mutual Legal Assistant Treaty (MLAT) specifically seeking details of funding from any foreign NGO/ details of electronic transaction sent to UK and US are pending execution and the matter or investigation extends to number of foreign countries. As such the process of investigation by NIA is already set in motion. The matter may be perused vigorously and NIA may be impressed upon to expedite the process of investigation till its logical end. |
| 10. | 125 | USQ No. 2842 Dated 27.08.2013 | Home Affairs | Security of Political Workers | The Committee rejected the contention of the Ministry that the reply to USQ 2442 dated 27.08.2013 does not appear to constitute an assurance. On the contrary the Committee were of the opinion that it is their prerogative to treat the reply as an assurance. The Committee therefore desired that the assurance be implemented without further delay. |

| Sl. No. | Memo Question No. | Ministry/ Department | Subject | Remarks |
|---------|----------------------------------|----------------------------|---------------------------------|---|
| 11. 126 | USQ No. 1948 Dated 17.12.2013 | Home Affairs | Conviction of Italian Marines | the Committee were informed that the investigation of the case has been completed by NIA. However, the accused Italian Marines filed a writ petition in the Supreme Court of India challenging <i>inter-alia</i> the jurisdiction of NIA to investigate and prosecute the case the Committee would like to know the progress made in the case from time to time. |
| 12. 128 | USQ No. 3134 Dated 11.02.2014 | Home Affairs | Utilization of funds by NGOs | It was concluded by the Ministry that the reply given was a statement of fact and it does not constitute assurance. However the Committee did not agree with the views of the Ministry as it is for the Committee to decide as to what constitute an assurance. The Committee, therefore, desired that they may be apprised of the progress made in the investigation and prosecution made by CBI/State Police in cases referred to them. |
| 13. 129 | USQ No. 5587 Dated 07.09.2011 | Human Resource Development | Publishing a Small Scale Sector | The Committee noted that the request of the Ministry to drop the assurance was not acceded to by them at their sitting held on 08 October, 2014 and the Committee accordingly presented 2nd report (16th Lok Sabha) on 16 December 2014 <i>inter-alia</i> recommending that the concerted and co-ordinate efforts should be made to expedite the process of consultation with all stake holders and the said Policy be finalized and implemented without any further delay. The Committee further noted that the said policy could not be finalized till date. The Committee reiterated their earlier recommendation and desired the said policy be finalized without further delay and the pending assurance be implemented. |

| Sl. No. | Memo No. | Question | Ministry/ Department | Subject | Remarks |
|---------|----------|----------------------------------|-------------------------|---------------------------------------|--|
| 14. | 132 | USQ No. 4514 Dated 21.02.2014 | Petroleum & Natural Gas | Reassessment of Hydrocarbon Resources | The Committee noted that in order to re-assess Hydrocarbon resources for sedimentary basin and deep water of India, the Ministry had constituted a Multi Organization Team (MOT) comprising of officers from ONGC, Oil and DGH on 21st January, 2014. Considering the magnitude of the job assigned, the Committee have been given 30 months; time to submit its report to the Government. The Committee would like to know the progress made in the case. |
| 15. | 134 | USQ No. 3110 Dated 19.08.2011 | Power | Hydro Project in North-Eastern States | The Committee noted that all out efforts are already being made by the Ministry of Power and the project Developers to obtain the necessary clearance in respect of the HE project in NE Region and also to achieve financial closure. However the Committee noted that despite efforts stated to have been made by the Ministry of Power necessary approval could not be obtained from the Ministry of E&F in respect of said projects in NE region. The Committee therefore desires that the matter may be pursued vigorously with the Ministry of Environment and Forests for necessary approval in the matter. |
| 16. | 138 | USQ No. 4583 Dated 20.12.2012 | Power | Power Projects on River Yamuna | The Ministry has contended that there was no such intention to give assurance while furnishing the reply the Committee totally rejects the contention of the Ministry as it is for them to decide as to what constitute an assurance. The Committee, therefore, would like to know that present status of all the projects proposed to be constructed on river Yamuna and its tributaries. |

| Sl. No. | Memo Question No. | Ministry/ Department | Subject | Remarks |
|---------|----------------------------------|----------------------|---|---|
| 17. 141 | USQ No. 3809 Dated 25.08.2011 | Railways | ROB at Tori Station | The Committee noted that Railways had made the General Arrangement Drawing (GAD) of the bridge and submitted to Ministry of Road Transport and Highways (MORTH) for their approval. On 10.11.2014, Ministry of Railways has signed a Memorandum of Understanding (MoU) with Ministry of Road Transport and Highways (MORTH) to facilitate expeditious construction of ROBs/RUBs by MORTH at their cost. Accordingly, the Committee were of the view that the said assurance be transferred to the MORTH subject to their acceptance and the pending assurance be implemented accordingly. |
| 18. 142 | USQ No. 3852 Dated 25.08.2011 | Railways | New Railway's line in Uttarakhand | The Committee noted that construction of new line from Kichha-Khatima (51.48 Km) has also been included in the Budget 2003-04 with the provision that land will be provided free of cost by the State Government of Uttarakhand. Further all the requisite papers for land acquisition have been deposited with State Government. However, land is yet to be made available. The Committee therefore desired that the matter may be pursued vigorously with the Government and the progress made in this regard may be apprised to them. |
| 19. 143 | USQ No. 2991 Dated 12.08.2010 | Railways | Completion of Railway's Tracks | The Committee noted that land for the Seawood-Uran project has been acquired except in ch. 8000 to 11000 which is under process by City and Industrial Development Corporation of Maharashtra Ltd. (CIDICO). Further Railways have taken up the matter at the highest level with CIDICO to expedite the balance land acquisition and handover to Railways. The Committee desired that the matter pursued with the concerned Ministries so that |

| Sl. No. | Memo No. | Question No. | Ministry/ Department | Subject | Remarks |
|---------|----------|--|-----------------------------|---|--|
| | | | | | land for the purpose is acquired without further delay. |
| 20. | 144 | USQ No. 1849 Dated 09.03.2010 | Road Transport & Highways | Enactment of New Road Transport Act | The Committee noted that Ministry has decided to replace the "Motor Vehicles Act, 1988" with the draft "Road Transport and Safety Bill, 2015 which had been uploaded on the Ministry's Official website: www.morth.nic.in for seeking comments/suggestion. Draft cabinet Note has been circulated to all the concerned Ministries/ Departments for their comments. The recommendations of the expert committee (Sunder Committee) has also been considered and taken into consideration where ever found feasible in the Road Transport and Safety Bill, 2005. The Committee also noted that substantial progress has been made in the process and desired that the process be further expedited and the assurance on the subject implemented at the earliest. |
| 21. | 145 | USQ No. 2050 Dated 19.08.2013 | Road Transport & Highways | Irregularities in NH Projects | The Committee noted that action on the cases which are under investigation as was furnished in the Annexure in reply to the above question, do depend on the outcome of the investigation and it is contemplated that appropriate action against the concerned contractor/officers, if found quilt, will be taken as per the contract agreement and extant service rules subject to outcome of such investigations. The committee desired to know the progress made so far in each of the case under investigation in the first instance. |
| 22. | 150 | SQ No. 445 Dated 26.04.2013 USQ No. 5276 Dated 26.04.2013 | Women and Child Development | Protection of Women's Rights Committee on status of Women | The Committee noted that High Level Committee has been provided two years time for submission of its report from the date of first meeting of the High Level Committee as provided in |

| Sl. No. | Memo | Question No. | Ministry/ Department | Subject | Remarks |
|---------|------|--------------|-------------------------|---------|--|
| | | | | | <p>the resolution at the time of its constitution. According to the Ministry, these does not constitute an assurance. The Committee rejected the view of the Ministry as it is their prerogative as to what constitute an assurance. As the High Level Committee was envisaged to submit its report by 23.05.15. <i>i.e.</i> within two years from its reconstitution as resolved in the Resolution dated 24.05.2013. The Committee desired to know whether HLC Committee has submitted its report with in the stipulated time that is why 23.05.2015 and the action taken/being taken by the government on the suggestions/ recommendations of HLC.</p> |

APPENDIX XXIV

MINUTES

FIFTEENTH SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ASSURANCES (2014-15)
HELD ON 12 AUGUST, 2015 IN MAIN COMMITTEE ROOM, PARLIAMENT
HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1545 hours on Wednesday, 12 August, 2015.

PRESENT

Dr. Ramesh Pokhriyal Nishank — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Anto Antony
4. Shri K.C. Venugopal
5. Shri Tariq Anwar

SECRETARIAT

1. Shri U.B.S. Negi — *Joint Secretary*
2. Shri T.S. Rangarajan — *Additional Director*
3. Shri Kulvinder Singh — *Committee Officer*

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following four (04) draft reports:

- (i) Eighteenth Report regarding "Review of pending assurances pertaining to the Ministry of Finance (Department of Financial Services)".
- (ii) Nineteenth Report regarding "Review of pending assurances pertaining to the Ministry of Human Resource Development (Department of School Education and Literacy)".
- (iii) Twentieth Report regarding "Request for Dropping of Assurances (Acceded to)".
- (iv) Twenty First Report regarding "Request for Dropping of Assurances (Not acceded to)".

The Committee then adjourned.

APPENDIX XXV

MINUTES

FOURTH SITTING

**MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (2015-16) HELD ON 19 NOVEMBER, 2015 IN COMMITTEE ROOM
'E', PARLIAMENT HOUSE ANNEXE, NEW DELHI**

The Committee sat from 1500 hours to 1610 hours on Thursday, 19 November, 2015.

PRESENT

Dr. Ramesh Pokhriyal Nishank — *Chairperson*

MEMBERS

2. Shri Tariq Anwar
3. Shri Bahadur Singh Koli
4. Shri A. T. Nana Patil
5. Shri C.R. Patil
6. Shri Sunil Kumar Singh
7. Shri Tasleemuddin
8. Shri S.R. Vijay Kumar

SECRETARIAT

- | | | |
|-------------------------|---|----------------------------|
| 1. Shri R.S. Kambo | — | <i>Joint Secretary</i> |
| 2. Shri S.C. Chaudhary | — | <i>Director</i> |
| 3. Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 4. Shri S.L. Singh | — | <i>Deputy Secretary</i> |

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee re-considered and adopted the following four (04) draft reports:

- (i) Eighteenth Report regarding "Review of pending assurances pertaining to the Ministry of Finance (Department of Financial Services)".
- (ii) Nineteenth Report regarding "Review of pending assurances pertaining to the Ministry of Human Resource Development (Department of School Education and Literacy)".

- (iii) Twentieth Report regarding "Request for Dropping of Assurances (Acceded to)".
- (iv) Twenty First Report regarding "Request for Dropping of Assurances (Not acceded to"

The Committee then adjourned.

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